FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TENSILE STEEL LIMITED OPERATING IN STEEL AND RELATED PRODUCTS
AT VADODRA GUJRAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	TENSILE STEEL LIMITED CIN: U99999GJ1960PLC001006 PAN: AAACT6735C
2.	Address of the registered office	HIRABAG, VISHWAMITRI RD, BARODA, Gujarat 390009
3.	URL of website	https://witworthipe.com/
4.	Details of place where majority of fixed assets are located	Land and Building of the factory situated at Mouje, Majalpur, District Vadodra in the name of Tensile Steel Limited.
5.	Installed capacity of main products/ services	Presently, there is no business
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	0 (NIL)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or Visit at https://witworthipe.com/tensile-steel-limited/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or visit at https://witworthipe.com/tensile-steel-limited/
10.	Last date for receipt of expression of interest	06-10-2025
11.	Date of issue of provisional list of prospective resolution applicants	16-10-2025
12.	Last date for submission of objections to provisional list	21-10-2025
13.	Date of issue of final list of prospective resolution applicants	31-10-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05-11-2025
15.	Last date for submission of resolution plans	05-12-2025
16.	Process email id to submit Expression of Interest	cirp.tensilesteel@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	NA

CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of Tensile Steel Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00863/2019-2020/12776
AFA No: AA2/12776/02/311225/203623
AFA Valid upto 31.12.2025
Reg. Address: Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
E-Mail ID: blchakravarti.associates@gmail.com
CIRP Mail id: cirp.tensilesteel@gmail.com

Date: 21.09.2025
Place: New Delhi

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

TENSILE STEEL LIMITED

OPERATING IN STEEL AND RELATED PRODUCTS AT VADODRA GUJRAT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**TENSILE STEEL LIMITED** **CIN: U99999GJ1960PLC001006** **PAN: AAACT6735C**
2.	Address of the registered office	HIRABAG, VISHWAMITRI RD, BARODA, Gujarat 390009
3.	URL of website	https://witworthipe.com/
4.	Details of place where majority of fixed assets are located	Land and Building of the factory situated at Mouje , Majalpur, District Vadodra in the name of Tensile Steel Limited.
5.	Installed capacity of main products/ services	Presently, there is no business
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	0 (NIL)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or Visit at https://witworthipe.com/tensile-steel-limited/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or visit at https://witworthipe.com/tensile-steel-limited/
10.	Last date for receipt of expression of interest	06-10-2025
11.	Date of issue of provisional list of prospective resolution applicants	16-10-2025
12.	Last date for submission of objections to provisional list	21-10-2025
13.	Date of issue of final list of prospective resolution applicants	31-10-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05-11-2025
15.	Last date for submission of resolution plans	05-12-2025
16.	Process email id to submit Expression of Interest	cirp.tensilesteel@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	NA

Sd/-
CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of Tensile Steel Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00863/2019-2020/12776
AFA No: AA2/12776/02/311225/203623
AFA Valid upto 31.12.2025
Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
E-Mail ID: blchakravarti.associates@gmail.com
CIRP Mail id: cirp.tensilesteel@gmail.com

Date: 21.09.2025
Place: New Delhi

PIRAMAL FINANCE LTD.
CIN: L65910MH1984PLC032639
Registered Office: Unit No.-601,6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 –T +91 22 3802 4000
Branch Office: Plot No-6, Block A , Sector-2, Noida, U.P-201 301
Contact Person : 1. Pankaj Kashyap - 9136178689 2. Nikki Kumar - 9650606340 3. Chandan Sakhalkar - 9820407168

E-Auction Sale Notice - Fresh Sale

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Finance Ltd (Formerly Piramal Capital & Housing Finance Ltd.) under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis'**, Particulars of which are given below:

Loan Code / Branch / Borrower(s)/Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address _final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (19-09-2025)
Loan Code No.: 25500000257 Delhi - Pitampura (Branch), Surinder Kumar Jain (Borrower), Sushila Jain (Co Borrower 1)	Dt: 17-01-2025, Rs. 2,47,49,417/-, (Rs. Two Crore forty seven lakh Forty Nine Thousand Four Hundred Seventeen Only)	All The piece and Parcel of the Property having an extent :- Property No. 46, Block-BG, Situated in the layout plan Shalimar Bagh (East), New Delhi-110088 Boundaries As:- North:- Property no.47 South :- Property no 45 East :- Road West :- Service lane	Rs. 3,99,70,000/-, (Rs. Three Crore Ninety Nine lakh Seventy Thousand Only)	Rs. 39,97,000/-, (Rs. Thirty Nine lakh Ninety Seven Thousand Only)	Rs. 2,72,61,514/-, (Rs. Two Crore Seventy Two lakh Sixty One Thousand Five Hundred Fourteen Only)

***Note-**
Known Encumbrances and Other Claim
That Loan Account No. 25500000679 has been assigned to JM Financial Asset Reconstruction Company Ltd. vide assignment agreement dated 29.03.2023 creating its charge over the above mentioned property and the total outstanding dues is Rs. 1,96,43,741/- (Rs. One Crore Ninety Six lakh Forty Three Thousand Seven Hundred Forty One Only) as on 19.09.2025 in the Loan Account No. 25500000679.
DATE OF E-AUCTION: 29-10-2025, FROM 11.00 A.M. TO 1.00 P.M (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 28-10-2025, BEFORE 4.00 P.M.
For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com
STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR
The above-mentioned Borrower/Guarantor are hereby noticed to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.
The Borrowers attention is drawn towards sub-section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset. Borrowers in particular and public in general may please take note, that in case the auction scheduled herein fails for any reason whatsoever then the secured creditor may enforce its security by the way of private treaty.
It is to be noted that the borrower has filed a Securitization Application (SA) bearing no. 208/2025 under section 17 of SARFAESI Act, 2002, pending before DRT-I, New Delhi, however there is no stay granted against the subject property till date of the publication of E- Auction Sale Notice.
Date : 21.09.2025 | Place: Delhi **Sd/- (Authorised Officer), Piramal Finance Limited.**

PUBLIC NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd Office Number 201-B, 2nd Floor, Road No. 1 Plot No-B3, WIFI IT Park, Wagle Industrial Estate, Thane (West)- 400604

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Lackey Singh/ Abhimanu Singh/ (LBTNE00005233282) Flat No. 304 BLDG No. 3 Mahalaxmi Nagar Juchandra Opp Oyo Hotel Naigaon East, Palghar- 401208	Flat No.203,/ E Wing, 2nd Floor, Building No. 2. Type A, Dharti Complex, Survey/ Gut No. 32. H,no. 1/2, Village Warangade, Palghar-401404	July 29, 2025 Rs. 23,43,751.16/-	February 20, 2021

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.
Date: September 20, 2025.
Place: Moradabad
Sincerely Authorised Officer,
For ICICI Bank Ltd.

pnb Housing Finance Limited REGD. OFFICE : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, PH : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com
BRANCH ADDRESS: UG, Plot No-9/INS-11, Sector-09,Vasundhara, Ghaziabad (UP) - 201011

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice/s.
The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. **The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.**

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
HOU/GHA/ 0718/553015 B.O.: Ghaziabad	Mr. Shailesh Kumar & Mrs. Ritika Singh	15.01.2025	Rs. 20,11,495.21 (Rupees Twenty lakh Eleven Thousand Four Hundred Ninety Five & Twenty One Paisa Only)	17.09.2025 (Physical)	Flat No- 295, Jai Ambey Appartment, New Kondli, DDA Flat, Mayur Vihar, Phase 3, New Delhi-110096

PLACE:- GHAZIABAD, DATE:- 20-09-2025 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

EQUITAS SMALL FINANCE BANK LTD

{Formerly Known As Equitas Finance Ltd}
Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002.# 044-42995000, 044-42995050

Appendix IV-A [see Proviso To Rule 8(6)]
– Sale Notice For Sale Of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest(Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor(s) and Guarantor (s) that the below described immovable property montaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of **Equitas Small Finance Bank,** Secured Creditor, will be sold on **"As is where is", "As is what is", and "**Whatever there is basis for recovery of dues in below mentioned accounts. The details of Borrower'(s) Mortgagor(s)/ Guarantor(s)/ Secured Assets Dues Reserve Price/E-Auction date & time and Bid Increase Amount are mentioned below

Name & Address of Borrowers/ Mortgagers/ Guarantors	Description of the Immovable Properties with known encumbrances, if any	Reserve Price EMD Price Bid Increase Price	Date & Time of E-Auction	Loan / Total Dues
Mr. NARESH KUMAR, S/o. PURAN CHAND, Mrs. MARANJEET KAUR, W/o. NARESH KUMAR, (Both are residing at 265, Milak Jhabagan (139) Salehpur, Yamuna Nagar – 133204.Haryana)	All That Pieces And Parcels Of Non-agriculture Residential Property Measuring 240 Sq.yards = 8 Marla Being 1/3 Share Out Of Total Land Measuring 1 Kanal 4 Marla Comprised In Khewat No. 56 Khatoni No. 91 Khasra No. 8//5/2/2 Jamabandi For The Years Of 2005-2006 Bounded As Per Deed East - Rasta Sareaam, West - Jagmal North - Prop Of Gyan Chand, South - Prop Of Jai Singh Situatd At, Moja Milk, Jhawaliya Hadbast No. 139 Tehsil Sadhaura District Yamunanagar Vide Sale Deed Bearing Vasika No. 1050 Registered At Sro Sadhaura Dated 31-01-2011. Situated At Within The Sub - Registration District Of Sadhaura And Registration District Of Yamunanagar.	**Rs.26,51,000 Rs.2,65,100 Rs.10,000**	**23-10-2025 From 11.00 AM to 12.30 PM**	**Loan Account No:- SEYMUNR0412568 Claim Amount Due Rs.2817285/- as on 02.05.2024 with further interest from 03.05.2024** with monthly rest, charges and costs, etc., (Total Outstanding being Rs.3765218/- as on 10-09-2025).

For details and queries on purchase and sale contact no- Sathish 99402 86237, Manu Needhi Chozhan 9884854154, Karthik.S 9941294245

The intending purchaser/ bidder is required to submit amount of **Earnest Money Deposit (EMD) by way of NEFT/RTGS/DD in the account of "Equitas Small Finance Bank Ltd" Account No- 200000807725 and IFSC code- ESFB0001001** Bhaaggyam Galleria New No. 18 , Bazzulla Road, T-Nagar, Chennai-600 117, drawn on any nationalized or scheduled bank on or before date: **22-10-2025**
For details for terms & conditions of E-Auction sale please refer to the link provided in **www. Equitasbank.com & https://BidDeal.in.**

Date: 21-09-2025 **Sd/-Authorized Officer,**
Place: Haryana **Equitas Small Finance Bank Ltd**

TECPRO INFRA PROJECTS LIMITED UNDER LIQUIDATION

NOTICE FOR E-AUCTION SALE OF ASSETS UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Date &Time of Auction: Tuesday, the 21st October 2025 From 11.00 am to 2.00 pm.
Submission and inspection of documents: On or before 18.10.2025
Last date for payment of EMD: On or before 18.10.2025

In terms of the order of the Hon'ble NCLT, Chennai dated **25th November 2021** in IA 4482/2020 in Company Petition No.(IB) No.1721/ND/2019, the Liquidator hereby gives public notice for sale of the assets Corporate Debtor M/s. Tecpro Infra Projects Limited in Liquidation(CD) under Section 35(f) of Insolvency and Bankruptcy Code, 2016 read with Regulation 32(a), 33 of the IBBI(Liquidation Process)Regulations, 2016. The Assets are being sold on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS"** under the provisions of Insolvency and Bankruptcy code, 2016 read with regulation 32 and 33 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

Lot No.	Particulars of the property	Description of the property	Reserve Price Plus applicable GST in RS.	Earnest Money Deposit (being 10% of Reserve price) in Rs.
1	Sale of assets being receivables from Kerala Water Authorities (KWA) pending legal proceedings	KWA disputed receivables and does not include any other assets.	2,25,05,000(Rupees Two crore twenty five lacs and five thousand only)	22,50,500/-(Rupees Twenty two lacs fifty thousand and five hundred only)

- The sale will be done through public **e-auction at Baanknet auction platform(formerly eBKray) on Tuesday, the 21st October 2025 from 11.00 am to 2.00 pm for lot 1 with unlimited extension of 5 minutes each and increase in bid amount in multiples of Rs.10000/- for item 1. The details of the asset is furnished in the tender document.**
- Sale notice, E-Auction process document containing online e-auction bid form Declaration, terms and Conditions of online auction sale are available on the Baanknet auction platform and contact on +91 8291220220 or through **email id tosupport.baanknet@psballiance.com.** The bidders may also contact the Liquidator on Mobile No. 9444373373 **email id : rp.tecproinfra@gmail.com.**
- Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility u/s.29A of IBC, 2016 to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.
- The successful bidder to pay **25%** of the bid amount **(after deduction of the EMD)** within 3 days from the date of issue of **LOI.** If H1 successful bidder does not pay **25%** of bid amount(after deduction of EMD) within 3 days from the date of issue of LOI, then the **EMD** will be forfeited and the Liquidator in consultation with SCC can declare the next H2 bidder as Successful bidder in accordance with IBC, 2016 read with its Regulations thereunder.
- The balance sale consideration of the H1 successful bidder after payment of the **25%** of the amount as in the above clause to be paid within 30 days from the date of issue of **LOI** and the period shall be extended upto 90 days from the date of auction with interest **@12% pa** from the date of issue of **LOI** and if payment is not received, the entire money paid shall be forfeited.
- In case the highest bidder is found ineligible or does not make payment of **25%** as per the **LOI** within 3 days from the date of LOI, the liquidator may in consultation with the SCC, declare the next highest bidder as the successful bidder after following the same process as in clause 12A to 12E of Schedule I of IBBI(Liquidation Process)Regulations, 2016.
- The sale shall be conducted in accordance with IBC, 2016 read with Schedule I as specified in Regulation 33 of IBBI(Liquidation Process)Regulations, 2016. **The prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code 2016 through the electronic auction platform https://baanknet.com**

The Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the Baanknet auction platform i.e. **https://baanknet.com.** The time period for completion of **liquidation process expires on 23.9.2025** and an extension is being sought with the approval of SCC

Sd/-
For Tecpro Infra-Projects Limited (In liquidation)
Satyadevi Alamuri - Liquidator
IBBI Registration No. IBBI/IPA-002/IP-N00071/2017-2018/10205
Place: Chennai Date:20.9.2025

HINDUJA HOUSING FINANCE LIMITED

Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600015. E-mail : auction@hindujahousingfinance.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY APPENDIX- IV-A [See proviso to rule 8 (6)]

Contact No: Mr. Shweta Anand - 8076830437 & Arun Mohan Sharma - 8800898999

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of **Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600 015 and one of its Branch Offices at Hinduja Housing Finance Limited, F-8, Mahalaxmi Metro tower, Sector-4,Vaishali, Ghaziabad - 201010.**, will be sold on **"As is Where is", "As is What is" and "Whatever there is"** basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the https://www.bankeauctions.com/.

INSPECTION DATE : 21/10/2025 & 22/10/2025 - 14:00 hrs -17:00 hrs| EMD LAST DATE : 24th October, 2025
Till 17:00 hrs. | E-AUCTION DATE : 25th October, 2025 - 11:00 hrs-13:00 hrs.| BID INCREASE AMOUNT Rs. 5,000/-

	LAN/Borrower(s)/Co-Borrower(s)/Guarantor(s)	Demand Notice Date & Amount:	
1	Loan Account No. DL/NCU/GHAU/A000002170 1. Mr. Abhay Singh(borrower) & 2. Mr. Lakhan Dev Singh (co-borrower) 3. Mrs. Preeti Singh (co-borrower)	07.01.2025 and Rs. 1024981/- as on 06.01.2025	Reserve Price Rs. 1726650/- Earnest Money Deposit (EMD) Rs. 172665/- Date & Type of Possession: 30/06/2025 & Symbolic Possession
	Description Of Property: Freehold Residential House Buill on Plot No. 67A admeasuring area 50 sq. yd. falling under Khasra No. 966 Min situated at Village Arthala Pargana Loni Tehsil & Distt. Ghaziabad. Others Plot		
2	DL/LON/LONI/A000000160. 1. Mr. Durgesh Kumar (borrower) & 2. Mrs. Ranj00 Ramdhyan (co-borrower) Reserve Price Rs. 1003360/-	Demand Notice Date & Amount: 21.01.2025 and Rs. 710643/- as on 18.01.2025	Earnest Money Deposit (EMD) Rs. 100336/- Date & Type of Possession: 29.05.2025 & Symbolic Possession
	Description Of Property: Leasehold Residential House no. 343 measuring area 25.11 Sq. Yd. or say 21 Sq. Mt., situated in Balmiki Ambedkar Malin Basti, Nandgram, Tehsil & Distt. Ghaziabad U.P. Road 30 ft. wide		
3	DL/DEL/LXND/A000001342. 1. Mr. Hari Hari (borrower) & 2. Mr. Mithlesh Mithlesh (co-borrower) Reserve Price Rs. 5699025/-	Demand Notice Date & Amount: 18.03.2025 and Rs. 2882122/- as on 16.03.2025	Earnest Money Deposit (EMD) Rs. 569903/- Date & Type of Possession: 23.06.2025 & Symbolic Possession
	Description Of Property: A freehold residential house admeasuring area 105 sq. yds(87.79 sq. mtr) falling under Khasra no. 65 MI, situated at village Jhhandapur, CEL Colony, Pargana Loni, Tehsil & district Ghaziabad. House of Vinod/ Varni		
4	DL/SHL/SHLM/A000000060. 1. Mr. Kadir Kadir (Borrower) 2. Mrs. Sahista Sahista (Co-borrower) 3. Mr. Mohin Choudhary (Co-borrower) Reserve Price Rs. 1874880/-	Demand Notice Date & Amount: 26.06.2024 and Rs. 1561538/- as on 26.06.2024	Earnest Money Deposit (EMD) Rs. 187488/- Date & Type of Possession: 29.10.2024 & Symbolic Possession
	Description Of Property: House No. 56/1 area measuring 62 sqyds part of Khasra No. 313 situated at Village Mirazapur Colony Known as Pratap Vihar Paragna Loni Tehsil and District Ghaziabad, Uttar Pradesh; Others		
5	DL/NCU/GHAU/A000000172. 1. Mr. Mangat Singh(borrower) 2. Mr. Soniya Devi (co-borrower) Reserve Price Rs. 2264625/-	Demand Notice Date & Amount: 15.01.2025 and Rs. 717709/- as on 15.01.2025	Earnest Money Deposit (EMD) Rs. 226463/- Date & Type of Possession: 14.05.2025 & Symbolic Possession
	Description Of Property: Freehold residential property land measuring 110 sq. yards or Say 91.97 sq. meters pertaining to Khasra no. 202 situated at Village Makarmatpur Sikroad, Pargana Jalalabad, Tehsil & Distt. Ghaziabad. Plot		
6	DL/LON/LONI/A000000053. 1. Mr. Manoj Sagar (borrower) 2. Mr. Doli Sagar(co-borrower) Reserve Price Rs. 1205100/-	Demand Notice Date & Amount: 21.01.2025 and Rs. 1307586/- as on 18.01.2025	Earnest Money Deposit (EMD) Rs. 120510/- Date & Type of Possession: 29.05.2025 & Symbolic Possession
	Description Of Property: Freehold Residential House no. 823 measuring 26 Sq. Yd. or Say 21.73 Sq. Mt., Built on Part of Plot no. 24-A Pertaining to Khasra no. 3315, situated In Ambedkar Colony, Village Pasonda, Pargana & Tehsi Loni, Distt Ghaziabad. SW - Road 15 ft. wide		
7	DL/DLS/DLSD/A000000934. 1. Ms. Meenakshi Meenakshi(borrower) 2. Mr. Amar Deep (co-borrower) Reserve Price Rs. 1115438/-	Demand Notice Date & Amount: 12.03.2025 and Rs. 1337110/- as on 12.03.2025	Earnest Money Deposit (EMD) Rs. 111544/- Date & Type of Possession: 14.07.2025 & Symbolic Possession
	Description Of Property: A Residential Singal Storis House No. 5, Area Measuing 25 Sq. Yds. I.e. 20.90 Sq. Meter, Out Of Khasra No. 74 Mi, Situated At Village: Saddiknagar, Pargana: Loni, Tehsil And Distt: Ghaziabad, Uttar Pradesh..		
8	GR/SKP/SUPR/A000000331. 1. Mr. Mohasin Khan (borrower) 2. Mrs. Shabana Shabana (co-borrower) Reserve Price Rs. 1694902/-	Demand Notice Date & Amount: 25.12.2024 and Rs. 2017636/- as on 23.11.2024	Earnest Money Deposit (EMD) Rs. 169490/- Date & Type of Possession: 17.05.2025 & Symbolic Possession
	Description Of Property: Flat no. 107 on First floor, flat area measuring 65 sq. mtrs . Plot no 35,36,37,3839,40,41,42,43,44,45,46,47,48,49,50,51,52 comprised in khasra no 3K and 3kha, situated at Krishna residency, village Chapprola, tehsil Dadri, district Gautam buddh Nagar.		
9	DL/DLS/DLSD/A000000266. 1. Mr. Mukesh Kumar(borrower) 2. Ms. Radha (co-borrower) Reserve Price Rs. 2413125/-	Demand Notice Date & Amount: 21.01.2025 and Rs. 2225809/- as on 18.01.2025	Earnest Money Deposit (EMD) Rs. 241313/- Date & Type of Possession: 29.05.2025 & Symbolic Possession
	Description Of Property: Flat no UG-01, Upper Ground Floor(without roof rights), area measuring 650 sq.ft. of Plot No. 2/19, situated at residential Colony sector-3, Rajendra Nagar, Ghaziabad, Tehsil & district Ghaziabad, UP. Entry of Building/ 60 ft. wide road		
10	DL/NCU/GHAU/A000002742. 1. Ms. Nisha Rani (borrower) 2. Mr. Bharat Yadav (co-borrower) Reserve Price Rs. 3222000/-	Demand Notice Date & Amount: 15.01.2025 and Rs. 3377343/- as on 15.01.2025	Earnest Money Deposit (EMD) Rs. 322200/- Date & Type of Possession: 14.05.2025 & Symbolic Possession
	Description Of Property: Residential Part of House No-16A & 16B-1/2, admeasuring Super area 100 Sq. Yards i.e. 83.61 Sq. Mtr., Under Filling Khasra No-425MI & 426MI, Situated at Sehkari Nagar in Viillage Mahrauli Pargana-Dasna Tehsil & District-Ghaziabad. Plot no-17		
11	DL/NCU/GHAU/A000001416. 1. Mr. Rahul Jogendra Tyagi (borrower) 2. Mrs. Anjali Tyagi (co-borrower) Reserve Price Rs. 1690875/-	Demand Notice Date & Amount: 07.01.2025 and Rs. 1338906/- as on 06.01.2025	Earnest Money Deposit (EMD) Rs. 169088/- Date & Type of Possession: 09.07.2025 & Symbolic Possession
	Description Of Property: Freehold Residential House built on Plot admeasuring area 50 sq. yd. (41.80) falling under Khasra No. 367Mi situated at Village Sahibabad Pargana Loni Teshil & Distt. Ghaziabad (U.P). 10 ft. wide road		
12	DL/NCU/GHAU/A000002491. 1. Mr. Raj Kumar Tevatiya (borrower) 2. Mrs. Kusum Tevatia (co-borrower) Reserve Price Rs. 2013863/-	Demand Notice Date & Amount: 15.01.2025 and Rs. 1750283/- as on 15.01.2025	Earnest Money Deposit (EMD) Rs. 201386/- Date & Type of Possession: 14.05.2025 & Symbolic Possession
	Description Of Property: Residential Flat UGF-101, admeasuring area-85 sq. yards i.e. 71.0708 Sq. Mtr, Filling Khasra No-794 & 795 Situated in Village Harsaon Pargana-Dasna Tehsil & District-Ghaziabad (U.P.) wide road 7 mtr		
13	DL/DEL/LXND/A000001563. 1. Mr. Raj Kumar(borrower) 2. Mrs. Arti Devi (co-borrower) Reserve Price Rs. 3078600/-	Demand Notice Date & Amount: 06.03.2025 and Rs. 2089195/- as on 25.02.2025	Earnest Money Deposit (EMD) Rs. 307860/- Date & Type of Possession: 14.07.2025 & Symbolic Possession
	Description Of Property: Freehold residential House no. 232 maesuring 88 sq. yds or say 73.57 sq. mt pertaining to khasra no.349 Mi, situated in Krishna Nagar Bagu, Village Mavai, pargana Loni& Tehsil & Distt. Ghaziabad. Plot of Other		
14	DL/DEL/LXND/A000000463. 1. Mr. Rajendra Kumar(Borrower) 2. Mrs. Shanti Devi (Co-Borrower) Reserve Price Rs. 1191900/-	Demand Notice Date & Amount: 09.01.2025 and Rs. 648408/- as on 06.01.2025	Earnest Money Deposit (EMD) Rs. 119190/- Date & Type of Possession: 14.07.2025 & Symbolic Possession
	Description Of Property: Flat No. TF-2, Third Floor without roof rights, arga measuring 580 Sq. Ft. built on plot out of Khasra No. 71min, known as "Sona Apartment-II", situated in the area of Baudh Vihar, Village Akbarpur Behrampur, Pargana Loni, Tehsil & District-Ghaziabad, U.P. Plot of Bhagirath		
15	DL/NCU/GHAU/A000002597. 1. Mr. Ranpal Singh(borrower) 2. Mrs. Preeti Singh (co-borrower) Reserve Price Rs. 1546053/-	Demand Notice Date & Amount: 15.01.2025 and Rs. 1720088/- as on 15.01.2025	Earnest Money Deposit (EMD) Rs. 154605/- Date & Type of Possession: 14.05.2025 & Symbolic Possession
	Description Of Property: Residential Flat No UGF-01, Upper Ground (without Roof Rights) admeasuring Covered area- 70 Sq. Mtr., Built up on Plot No-M-13 & M-13A, Under Filling Khasra No-1463 Situated at Balaji Enclave in Village- Raishpur, Pargana- Dasna, Tehsil & District- Ghaziabad. Plot No-M-14		
16	GZ/MNR/PRTP/A000000093. 1. Ms. Rashmi Tyagi(borrower) 2. Mr. Pawan Tyagi (co-borrower) 3. Mrs. Dharamwati Dharamwati (co-borrower) Reserve Price Rs. 2178147/-	Demand Notice Date & Amount: 21.01.2025 and Rs. 2079957/- as on 18.01.2025	Earnest Money Deposit (EMD) Rs. 217815/- Date & Type of Possession: 14.05.2025 & Symbolic Possession
	Description Of Property: Residential MIG Flat, on Ground Floor, (without Roof Rights) super admeasuring area-40.33 Sq. Mtr., Built up on Plot No-B.H.-245 Situated at GMP Residential Colony Block-B, (Bhavrav Devrash Yojna) Sector-12 Pratap Vihar Tehsil & District-Ghaziabad (U.P.) Plot No-B.H.-246		
17	DL/BPR/ADHR/A000000051. 1. Ms. Reeta Reeta (borrower) 2. Mr. Dinesh Yadav (co-borrower) Reserve Price Rs. 1573020/-	Demand Notice Date & Amount: 25.11.2024 and Rs. 1020807/-as on 16.11.2024	Earnest Money Deposit (EMD) Rs. 157302/- Date & Type of Possession: 14.07.2025 & Symbolic Possession
	Description Of Property: Residential vacant plot land area measuring 60 sq. yds, i.e. 50.16 sq. mtrs, out of Khasra No. 227 min, Situated at Village Dundahera, Pargana Loni, Tehsil & district- Ghaziabad, U.P. Plot of Others		
18	DL/SHL/SHLM/A000000159. 1. Mr. Sandeep Kumar (borrower) 2. Mrs. Neetu Neetu (co-borrower) Reserve Price Rs. 3355150/-	Demand Notice Date & Amount: 25.11.2024 and Rs. 2549452/- as on 23.11.2024	Earnest Money Deposit (EMD) Rs. 335515/- Date & Type of Possession: 22.05.2025 & Symbolic Possession
	Description Of Property: A residential built up property area of 174 sq.yds. Out of khasra no. 237KH, situated at village Nangla Firoz Mohanpur, Pargana Loni,Tehsil & Distt. Ghaziabad, U.P. House of Kuldeep		
19	DL/NCU/GHAU/A000002880. 1. Mr. Subhash Chand (borrower) 2. Mrs. Deepa Deepa (co-borrower) Reserve Price Rs. 1863842/-	Demand Notice Date & Amount: 15.01.2025 and Rs. 2311860/- as on 15.01.2025	Earnest Money Deposit (EMD) Rs. 186384/- Date & Type of Possession: 30.06.2025 & Symbolic Possession
	Description Of Property: Residential Flat No- TF-01, Front side, LHS, (without Roof rights) built up on Plot No-Gh-2/7 , admeasuring area 50 Sq. mtr, Situated at Block-D, Indraprastha Awas Yojna, Loni Tehsil-Loni, Distt.- Ghaziabad (U.P.), Plot No-GH-2/9		
20	DL/BPR/ASHO/A000000120. 1. Mr. Sudhakar Mishra(borrower) 2. Mrs. Chetna Sharma (co-borrower) Reserve Price Rs. 5045100/-	Demand Notice Date & Amount: 15.01.2025 and Rs. 2986436/- as on 15.01.2025	Earnest Money Deposit (EMD) Rs. 504510/- Date & Type of Possession: 14.07.2025 & Symbolic Possession
	Description Of Property: Residential Apartment No. 3145 on 3rd Floor, without roof right, super area measuring 1255 Sq. Ft. i.e. 116.59 Sg. Mtrs., Building Known as AROCON GOLFVILLE", Tower No, 11. built on Group Housing Plot No. GH-7, Situated at Crossings Republik, in Village Dundahera,Pargana Loni, Tehsil & Distt. Ghaziabad U.P. Vacant Land		
21	DL/NCU/GHAU/A000002434. 1.Mr. Sunil Kumar(borrower) 2.Mr. Monu Monu (co-borrower) 3.Mrs. Atar Kali (co-Borrower) Reserve Price Rs. 1569195/-	Demand Notice Date & Amount: 15.01.2025 and Rs. 1003799/- as on 15.01.2025	Earnest Money Deposit (EMD) Rs. 156920/- Date & Type of Possession: 14.05.2025 & Symbolic Possession
	Description Of Property: Residential House No-515 part of ½, admeasuring area 41.80 Sq.Mtr. i.e. 50 Sq.Yrd. under filling Khasra No. 272, situated at Kailash nagar Colony, In village-Kaila, Tehsil & Distt.-Ghaziabad (U.P.)		
22	DL/MNR/MVHR/A000000237. 1. Mr. Sunil Nagar (borrower) 2. Mrs. Sunita Sunita (co-borrower) Reserve Price Rs. 3082720/-	Demand Notice Date & Amount: 06.03.2025 and Rs. 3162849/- as on 25.02.2025	Earnest Money Deposit (EMD) Rs. 308272/- Date & Type of Possession: 14.07.2025 & Symbolic Possession
	Description Of Property: House No. 426 area measuring 128 sqyds part of Khasra No. 222/1min situated at Village Dundaheda Paragna Loni Tehsil and District Ghaziabad, Uttar Pradesh.		

Mode Of Payment :- All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Ghaziabad or through RTGS/NEFT
Special Instructions/Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

TERMS & CONDITIONS OF ONLINE E- AUCTION SALE: - 1. The Property is being sold on **"As is Where is", "As is What is", "Whatever there is" and Without Recourse"** basis. As such sale is without any kind of warranties & indemnities. **2.** Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extant & dimensions may differ. **3.** E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. **4.** Auction/bidding shall only be through "online electronic mode" through the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. **5.** The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. **6.** For details, help, procedure and online bidding on e-auction prospective bidders may **contact the Service Provider C1 INDIA PVT.LTD. 605A, Add: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh Kumar, Phone No. 7080804466, Email: delhi@c1india.com , Support Mobile Number:-7291981124/1125/1126). 7.** For participating in the e-auction sale the intending bidders should register their name at https://www.bankeauctions.com/ and auction@hindujahousingfinance.com well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. **8.** For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of " Hinduja Housing Finance Limited. **9.** The intending bidders should submit the duly filled in Bid Form (format available on https://www.bankeauctions.com/ and auction@hindujahousingfinance.com along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, F-8, Mahalaxmi Metro tower, Sector-4,Vaishali, Ghaziabad - 201010,The sealed cover should be super scribed with "Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above)

गृहम हाउसिंग फाइनेंस लिमिटेड

(पूर्व का पूनावाला हाउसिंग फाइनेंस लिमिटेड)

पंजीकृत कार्यालय : ठठा तल, बी बिल्डिंग, गंगा ट्रुतो, लोहेगाँव, पुणे, महाराष्ट्र 411014

माँग सूचना
सरफैसी अधिनियम, 2002 की धारा 13(2) के अधीन

आप निम्नलिखित कर्जदारों/सह-कर्जदारों/जमानतियों ने **गृहम हाउसिंग फाइनेंस लिमिटेड (पहले पूनावाला हाउसिंग फाइनेंस लिमिटेड के नाम से जाना जाता था, 17 नवंबर 2023 से पूनावाला हाउसिंग फाइनेंस लिमिटेड का नाम बदलकर गृहम हाउसिंग फाइनेंस लिमिटेड हो गया (पहले इसे मैग्मा हाउसिंग फाइनेंस लिमिटेड के नाम से जाना जाता था और मूल रूप से जीई मनी हाउसिंग फाइनेंस पब्लिक अनलिमिटेड कंपनी के नाम से निगमित किया गया था) (इसके पश्चात 'प्रतिभूत लेनदार' सन्दर्भित)** से अपनी अचल सम्पत्ति/यों को गिरवी रखकर गृह ऋण/सम्पत्ति के विरुद्ध ऋण प्राप्त किया। आपने इसके पुनर्भुगतान में चूक की है और इसलिए आपका ऋण गैर-निष्पादन परिसम्पत्तियों के रूप में वर्गीकृत किया गया है। बकाया देनदारी की वसूली हेतु वित्तीय परिसम्पत्ति के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के अधीन एक माँग सूचना आपके अन्तिम ज्ञात पते पर भेजी गयी किन्तु वह अनसर्व्ड वापस कर दी गयी। अतः उसकी विषय-सामग्री प्रतिभूति हित (प्रवर्तन) नियम, 2002 के साथ पठित नियम 3(1) की धारा 13(2) के अनुसार वैकल्पिक मार्ग के रूप में प्रकाशित की जा रही है। कर्जदारों, सह-कर्जदारों, गारंटरों, प्रतिभूतियों, बकाया देनदारियों, का विवरण धारा 13(2) के अधीन माँग सूचना भेजी गयी माँग सूचना तथा उसमें दावाकृत राशि का विवरण निम्नलिखित है :

क्र. सं.	कर्जदार, सह-कर्जदार, गारंटर का नाम तथा ऋण राशि	सम्पत्ति का विवरण	मांग सूचना की तिथि	मांग सूचना की शेष (रु.)
1.	राजीव कुमार, मीना ऋण राशि: रु.790000/- ऋण संख्या: HL006051000000005041021	खसरा संख्या 750 में स्थित, फ्रीहोल्ड आवासीय भूखंड का संपूर्ण भाग, क्षेत्रफल 50 वर्ग गज, ग्राम मीरपुर हिंदू लोनी, जिला गाजियाबाद, उत्तर प्रदेश में स्थित है। (इसके बाद उक्त संपत्ति कहा जाएगा)। सीमाएँ: पूर्व: लोकेंद्र का भूखंड, पश्चिम: राजेश का भूखंड, उत्तर: रास्ता 15 फीट, दक्षिण: राज कुमार का भूखंड, क्षेत्रफल 50 वर्ग गज।	10/09/2025	रु. 833178/- (रुपये आठ लाख तैंतीस हजार एक सौ अट्ठहत्तर मात्र) साथ में पुनर्भुगतान तक 13.35% प्रति वर्ष की दर से अतिरिक्त ब्याज।
2.	संजय गोयल, पूनम गोयल ऋण राशि: रु.1000000/- ऋण संख्या: LAP06052000000005044996	नगरपालिका संख्या 17/326 और नवीन संख्या 24/646 के मकान का संपूर्ण भाग, क्षेत्रफल 94.48 वर्ग मीटर, आबादी पट्टी मेहर, कस्बा बड़ौत, सीमा नगर पालिका परिषद बड़ौत, तहसील बड़ौत, जिला बागपत, उत्तर प्रदेश के अंतर्गत स्थित है। और संपत्ति की सीमाएँ: विक्रय विलेख के अनुसार, पूर्व-त्रिलोकचंद का मकान, पश्चिम: शीला देवी का मकान, उत्तर-रास्ता, दक्षिण-सरदार चड्ढा सिंह का मकान	10/09/2025	रु. 1107337/- (रुपये ग्यारह लाख सात हजार तीन सौ सैंतीस मात्र) साथ में पुनर्भुगतान तक 16.35% प्रति वर्ष की दर से अतिरिक्त ब्याज।
3.	नीरज नीरज, कवर पाल, धर्मवती कवरपाल ऋण राशि: रु.800000/- ऋण संख्या: LAP06052000000005041419	एक आवासीय मकान संख्या 1405 का संपूर्ण भाग, भूमि क्षेत्रफल माप 91.05 वर्ग मीटर, मोहल्ला आशाराम पुरी, सैफपुर फिरोजपुर, परगना हस्तिनापुर, तहसील मवाना और जिला मेरठ में स्थित। सीमाएँ: पूर्व: रास्ता 15 फीट चौड़ा। पश्चिम: वीरेंद्र का मकान, उत्तर: वीरेंद्र का मकान, दक्षिण: जयपाल का मकान।	10/09/2025	रु. 926515/- (रुपये नौ लाख छब्बीस हजार पाँच सौ पंद्रह मात्र) साथ में पुनर्भुगतान तक 16.35% प्रति वर्ष की दर से अतिरिक्त ब्याज।
4.	ओम पाल सिंह, राखी देवी ऋण राशि: रु.1200000/- ऋण संख्या: HF0179H19100236	प्रथम तल का संपूर्ण भाग, बिना छत के अधिकार के, क्षेत्रफल माप 1386 वर्ग फीट अर्थात 154 वर्ग गज, मकान संख्या 276, सूरज नगर, फेज-क्क आवासीय योजना, सेक्टर-91, फरीदाबाद, हरियाणा में स्थित। (इसके बाद, उक्त संपत्ति कहा जाएगा)। सीमाएँ: हस्तांतरण के अनुसार। विलेख दिनांक 07.12.2020; पूर्व: अनुपलब्ध, पश्चिम: अनुपलब्ध, उत्तर: अनुपलब्ध, दक्षिण: अनुपलब्ध	10/09/2025	रु. 1356468/- (रुपये तेरह लाख छप्पन हजार चार सौ अड़सठ मात्र) साथ में पुनर्भुगतान तक 16.85% प्रति वर्ष की दर से अतिरिक्त ब्याज।
5.	अनिल कुमार ठाकुर, संगीता देवी ऋण राशि: रु. 2643000/- ऋण संख्या: HL002441000000005034139	ऊपरी भूतल का संपूर्ण भाग, बिना छत के अधिकार के क्षेत्रफल माप 60 वर्ग गज। खसरा संख्या 27 में से प्लॉट संख्या टी-47 के भाग पर निर्मित संपत्ति, ग्राम बिंदापुर कॉलोनी टी-ब्लॉक, ब्लॉक-ए, उत्तम नगर, नई दिल्ली-110059 के क्षेत्र में स्थित; इसके बाद 'उक्त संपत्ति' के रूप में संदर्भित। और संपत्ति की सीमाएँ: पूर्व- प्लॉट का भाग, पश्चिम- प्लॉट संख्या 48, उत्तर- सड़क 25 फीट, दक्षिण- प्लॉट का भाग	10/09/2025	रु. 2741615/- (रुपये सत्ताईस लाख इकतालिस हजार छह सौ पंद्रह मात्र) साथ में पुनर्भुगतान तक 12.85% प्रति वर्ष की दर से अतिरिक्त ब्याज।
6.	सोहित कुमार, महेंद्र सिंह, मंजू ऋण राशि: रु. 920000/- ऋण संख्या: LAP06592000000005023785	फ्रीहोल्ड आवासीय प्लॉट का संपूर्ण भाग क्षेत्रफल माप 100 वर्ग गज अर्थात 83.61 वर्ग मीटर, खसरा संख्या 518 में से, गाँव शरीफाबाद राजपुर, परगना लोनी और तहसील लोनी, जिला गाजियाबाद, उत्तर प्रदेश में स्थित; इसके बाद 'उक्त संपत्ति' के रूप में संदर्भित। पूर्व- रास्ता 10 फीट चौड़ा। पश्चिम- प्लॉट दीगर मालिक, उत्तर- चकरोड 8.25 फीट चौड़ा, दक्षिण- प्लॉट दीगर मालिक।	10/09/2025	रु. 1034252/- (रुपये दस लाख चौंतीस हजार दो सौ बावन मात्र) साथ में पुनर्भुगतान तक 15.35% प्रति वर्ष की दर से अतिरिक्त ब्याज।
7.	योगिंदर मावी, सविता ऋण राशि: रु.1260000/- ऋण संख्या: LAP03992000000005033529	आवासीय मकान संख्या 274 का पूरा भाग, क्षेत्रफल माप 195 वर्ग गज, यानी, 163.03 वर्ग मीटर, खसरा संख्या 615 में से, गाँव बंथला, परगना और तहसील लोनी, जिला गाजियाबाद, उत्तर प्रदेश के क्षेत्र में स्थित है। (इसके बाद उक्त संपत्ति कहा जाएगा)। सीमाएँ: पूर्व: अनुपलब्ध, पश्चिम: अनुपलब्ध, उत्तर: अनुपलब्ध, दक्षिण: अनुपलब्ध, माप क्षेत्र: 195 वर्ग गज।	10/09/2025	रु. 1410990/- (रुपये चौदह लाख दस हजार नौ सौ नब्बे मात्र) साथ में पुनर्भुगतान तक 16.35% प्रति वर्ष की दर से अतिरिक्त ब्याज।
8.	योगेश कुमार, सविता चौधरी ऋण राशि: रु.1550000/- ऋण संख्या: LAP02442000000005038420	फ्रीहोल्ड आवासीय निर्मित संपत्ति संख्या ए-52/2 का संपूर्ण भाग, क्षेत्रफल 50 वर्ग गज। खसरा संख्या 38/7 में से, गाँव नांगलोई जाट, अब कॉलोनी/आबादी यादव पार्क, नांगलोई, दिल्ली-110041 के क्षेत्र में स्थित है। (इसके बाद उक्त संपत्ति कहा जाएगा)। सीमाएँ: उपहार विलेख दिनांक 14.02.2024 के अनुसार। पूर्व: संपत्ति संख्या ए- 52/1, पश्चिम: संपत्ति संख्या ए-52/2, उत्तर: गली 20 फीट चौड़ी, दक्षिण: अन्य संपत्ति माप क्षेत्र: 50 वर्ग गज।	10/09/2025	रु. 1716279/- (रुपये सत्रह लाख सोलह हजार दो सौ उन्यासी मात्र) साथ में पुनर्भुगतान तक 15.85% प्रति वर्ष की दर से अतिरिक्त ब्याज।
9.	सुदेश, साहिल नागर ऋण राशि: रु.1500000/- ऋण संख्या: HF0179H20100172	भूमि का संपूर्ण भाग क्षेत्रफल माप 10 मरले अर्थात 305 वर्ग गज, खेवट संख्या 175/154, खतौनी संख्या 196, मु संख्या 20. किला संख्या 9 मिन(4-0), 10(8-0) 11(8-0), 12(8-0), क्षेत्रफल माप 28 कनाल में से, गांव जसाना, तहसील-तिगांव, जिला फरीदाबाद हरियाणा में स्थित। (इसके बाद उक्त संपत्ति कहा जाएगा)। सीमाएं: पंजीकृत हस्तांतरण विलेख दिनांक 05.08.2021 के अनुसार पूर्व-दूसरे की संपत्ति, पश्चिम-श्री गौरव का मकान, उत्तर-रास्ता, दक्षिण-श्री राजेंद्र का मकान, माप क्षेत्र: 305 वर्ग गज	10/09/2025	रु. 1640413/- (रुपये सोलह लाख चालीस हजार चार सौ तेरह मात्र) साथ में पुनर्भुगतान तक 17.35% प्रति वर्ष की दर से अतिरिक्त ब्याज।
10	योगेश कुमार, ज्योति ऋण राशि: रु.1800000/- ऋण संख्या: LAP02442000000005019923	ऊपरी भूतल का सभी भाग, छत के अधिकार के बिना, संपत्ति संख्या 1/3058-बी, (पुराना नंबर आई/3058), प्लॉट संख्या ए-27, क्षेत्रफल माप 216 वर्ग गज। गज, खसरा संख्या 794/604, ग्राम सिकंदरपुर, आबादी राम नगर एक्सटेंशन, लोनी रोड, इलाका शाहदरा, दिल्ली- 110032 में स्थित; आगे 'उक्त संपत्ति' कहा जाएगा; आगे 'उक्त संपत्ति' कहा जाएगा) और जिसकी सीमा निम्नानुसार है:- सीमाएं:- पूर्व: दूसरों की संपत्ति, पश्चिम: नीलम जैन की संपत्ति, उत्तर: शेष भाग, दक्षिण: गली 15' फीट चौड़ी	10/09/2025	रु. 1972551/- (रुपये उन्नीस लाख बहत्तर हजार पाँच सौ इक्यावन मात्र) साथ में पुनर्भुगतान तक 15.85% प्रति वर्ष की दर से अतिरिक्त ब्याज।
11	विनित कुमार, महेंद्री, राहुल मोटला, मनीषा ऋण राशि: रु.1880000/- ऋण संख्या: LAP03030000000005000776	आवासीय खाली भूखंड का संपूर्ण भाग माप 231.08 वर्ग गज (213.21 वर्ग मीटर) मोहल्ला दयालपुरम वार्ड संख्या 5 में स्थित, खसरा संख्या 845 कस्बा और परगना खतौली तहसील जानसठ जिला मुजफ्फरनगर (उत्तर प्रदेश) (आगे उक्त संपत्ति कहा जाएगा)। 06.01.2003 को पंजीकृत बिक्री विलेख के अनुसार सीमाएँ। पूर्व: 18 चौड़ी रोड, पश्चिम: अनिल कुमार शर्मा का प्लॉट, उत्तर: विक्रेता का प्लॉट, दक्षिण: सुमिता त्यागी का प्लॉट, माप क्षेत्र: - 231.08 वर्ग गज।	10/09/2025	रु. 2093570/- (रुपये बीस लाख तिरानबे हजार पाँच सौ सत्तर मात्र) साथ में पुनर्भुगतान तक 15.85% प्रति वर्ष की दर से अतिरिक्त ब्याज।
12	चंदभान, शकुंतला ऋण राशि: रु.1700000/- जिसमें ऋण खाता HF0179H20100238 के तहत रु.500000/- और ऋण खाता संख्या HF0179H19100233 के तहत रु.1200000/- शामिल हैं।	संपत्ति का समस्त भाग क्षेत्रफल माप 806 वर्ग गज, खेवट संख्या 21/8,9,10,11 मिन, खतौनी संख्या 21, मु. संख्या 2, किला संख्या 24/2(1-15), अन्य, फत्तुपुरा, उप-तहसील, तिगोन, जिला फरीदाबाद, हरियाणा में स्थित; इसके बाद 'उक्त संपत्ति' के रूप में संदर्भित। पूर्व: श्री देशराज की संपत्ति, पश्चिम: सड़क 22' फीट चौड़ी, उत्तर: सड़क 22' फीट चौड़ी, दक्षिण: श्री हेतराम की संपत्ति।	10/09/2025	**ऋण संख्या: HF0179H20100238** रु. 554290 (रुपये पाँच लाख चौवन हजार दो सौ नब्बे मात्र) साथ में पुनर्भुगतान तक 16.85% प्रति वर्ष की दर से अतिरिक्त ब्याज। **ऋण संख्या: HF0179H19100233** रु. 1165062 (रुपये ग्यारह लाख पैंसठ हजार बासठ मात्र) और साथ ही पुनर्भुगतान तक 18.85% प्रति वर्ष की दर से अतिरिक्त ब्याज।
12	अनुज रस्तोगी, शशि बाला ऋण राशि: रु. 2750000/- जिसमें ऋण खाता LAP06052000000005041899 के तहत रु. 1050000/- और ऋण खाता संख्या HF0303H21100051 के तहत रु. 1700000/- शामिल हैं।	प्रथम तल पर आवासीय फ्लैट संख्या 5ए-एफएफ का समस्त भाग, प्लॉट संख्या 5 के एक भाग पर निर्मित, जिसका माप 82 वर्ग मीटर है, जिसमें खसरा संख्या 2133 से 2135 और 2139 से 2142 शामिल हैं, जो द्वारिकापुरी कॉलोनी, निकट ग्राम नूरनगर, मेरठ में स्थित है (जिसे आगे 'उक्त संपत्ति' कहा जाएगा)। सीमाएँ निम्नानुसार हैं: पूर्व: भूतल पर सामान्य मार्ग, तत्पश्चात 40' चौड़ी सड़क, पश्चिम: फ्लैट संख्या 5बी-एफएफ, उत्तर: सामान्य सीढ़ियाँ और सामान्य मार्ग, दक्षिण: भूतल पर प्लॉट संख्या 6	10/09/2025	**ऋण संख्या: LAP06052000000005041899** रु. 1183608 (रुपये ग्यारह लाख तिरासी हजार छह सौ आठ मात्र) और साथ ही पुनर्भुगतान तक 15.35% प्रति वर्ष की दर से अतिरिक्त ब्याज। **ऋण संख्या: HF0303H21100051** रु. 1919444 (रुपये उन्नीस लाख उन्नीस हजार चार सौ चौवालीस मात्र) और साथ ही पुनर्भुगतान तक 10.8% प्रति वर्ष की दर से अतिरिक्त ब्याज।
13	सूरज पंचाल, सुषमा सुषमा, शिव कुमार ऋण राशि: रु. 2350000/- जिसमें ऋण खाता LAP06052000000005046332 के तहत रु. 1350000/- और रु. ऋण खाता संख्या LAP03030000000005001149 के तहत 12000000/-	आवासीय दो मंजिला मकान का समस्त भाग, जिसका माप 100.69 वर्ग गज (84.19 वर्ग मीटर) है, लक्कड़ बाजार, कस्बा अमीनगर सराय, नगर पंचायत अमीनगर सराय, परगना और तहसील व जिला बागपत (उत्तर प्रदेश) में स्थित (इसके बाद उक्त संपत्ति कहा जाएगा)। उपहार विलेख के अनुसार सीमाएँ, 01.11.2022 को पंजीकृत। पूर्व: रामरती का मकान, पश्चिम: सड़क, उत्तर: रामरती का मकान, दक्षिण: हरिमोहन भगत जी की दुकान और मकान, माप क्षेत्र: 100.69 वर्ग गज।	10/09/2025	**ऋण संख्या: LAP06052000000005046332** रु. 1249627 (रुपये बारह लाख उनचास हजार छह सौ सत्ताईस मात्र) और साथ में पुनर्भुगतान तक 15.35% प्रति वर्ष की दर से अतिरिक्त ब्याज। **ऋण संख्या: LAP03030000000005001149** रु. 1282462 (रुपये बारह लाख बयासी हजार चार सौ बासठ मात्र) और साथ में पुनर्भुगतान तक 16.35% प्रति वर्ष की दर से अतिरिक्त ब्याज।
14	सुनीता एस, सुमित भाटी ऋण राशि: रु. 3400000/- जिसमें ऋण खाता LAP02442000000005033879 के तहत रु. 1260000/- और ऋण खाता संख्या HL002442000000005027397 के तहत रु. 2140000/- शामिल हैं।	आवासीय मकान संख्या 3 का संपूर्ण भाग, खसरा संख्या 113 का भाग, आबादी ग्राम-मथुरापुर, परगना- दादरी, तहसील और जिला- गौतमबुद्ध नगर, उत्तर प्रदेश में स्थित, कुल क्षेत्रफल माप- 150 वर्ग गज अर्थात 125.41 वर्ग मीटर। (इसके बाद उक्त संपत्ति कहा जाएगा) स्वामित्व विलेख के अनुसार सीमाएँ: - पूर्व में श्रीमती रीना की संपत्ति। पश्चिम में सुनील की संपत्ति। उत्तर में रास्ता 12 फीट चौड़ा। दक्षिण में अशोक का मकान।	10/09/2025	**ऋण संख्या: LAP02442000000005033879** रु. 1394666 (रुपये तेरह लाख चौरानबे हजार छह सौ छियासठ मात्र) और साथ में पुनर्भुगतान तक 15.15% प्रति वर्ष की दर से अतिरिक्त ब्याज। **ऋण संख्या: HL002442000000005027397** रु. 2276106 (रुपये बाईस लाख छिहत्तर हजार एक सौ छह मात्र) और साथ में पुनर्भुगतान तक 12.15% प्रति वर्ष की दर से अतिरिक्त ब्याज।
15	अब्दुल रऊफ, सना अफरोज ऋण राशि: रु. 4090000/- जिसमें ऋण खाता LAP07402000000005061310 के तहत रु. 590000/- और रु. ऋण खाता संख्या HL005591000000005029425 के तहत 3500000/- शामिल हैं	छत/टेरेस अधिकारों के साथ निर्मित चार मंजिला इमारत का पूरा हिस्सा, संपत्ति संख्या 78-ए का हिस्सा, क्षेत्रफल माप 46 सौ गज, खसरा संख्या 19/19 से बाहर, रशीद मार्केट में स्थित, बाबा करम सिंह के पीछे, पटपड़गंज रोड, गांव खुरेजी खास, इलाका शाहदरा, दिल्ली-110051 के क्षेत्र में, (इसके बाद उक्त संपत्ति के रूप में संदर्भित)। बिक्री विलेख दिनांक 23.05.1966 के अनुसार सीमाः पूर्व- गली, पश्चिम- सड़क 20 फीट, उत्तर- प्लॉट संख्या 76, 77, दक्षिण- प्लॉट संख्या 78-बी।	10/09/2025	**ऋण संख्या: LAP07402000000005061310** रु. 638661 (रुपये छह लाख अड़तीस हजार छह सौ इकसठ मात्र) और साथ में पुनर्भुगतान तक 15% प्रति वर्ष की दर से अतिरिक्त ब्याज। **ऋण संख्या: HL005591000000005029425** रु. 3599604 (रुपये पैंतीस लाख निन्यानवे हजार छह सौ चार मात्र) और साथ में पुनर्भुगतान तक 13.35% प्रति वर्ष की दर से अतिरिक्त ब्याज।
16	धीरज कुमार, रेखा रेखा रेखा ऋण राशि: रु. 2800000/- जिसमें ऋण खाता संख्या HL006592000000005053694 के तहत रु. 2100000/- और ऋण खाता संख्या HL006591000000005056658 के तहत रु. 700000/- शामिल हैं।	संपत्ति का पूरा हिस्सा माप 78 वर्ग गज, खसरा संख्या 212 में शामिल, गांव चिपियाना खुर्द, तिगरी, तहसील दादरी, जिला गौतम बुद्ध नगर, उत्तर प्रदेश के लेआउट प्लान में स्थित; (इसके बाद उक्त संपत्ति के रूप में संदर्भित) प्लॉट की सीमाएं: पूर्व-श्री राज सिंह का प्लॉट, पश्चिम-श्री दौलत राम का प्लॉट उत्तर-श्री सुंदर का प्लॉट, दक्षिण-सड़क 15 फीट चौड़ी	10/09/2025	**ऋण संख्या: HL006592000000005053694** रु. 2223274 (रुपये बाईस लाख तेईस हजार दो सौ चौहत्तर मात्र) और साथ में पुनर्भुगतान तक 13.35% प्रति वर्ष की दर से अतिरिक्त ब्याज। **ऋण संख्या: HL006591000000005056658** रु. 745043 (रुपये सात लाख पैंतालीस हजार तैंतालीस मात्र) और साथ में पुनर्भुगतान तक 16% प्रति वर्ष की दर से अतिरिक्त ब्याज।

अतः आप कर्जदार/रों तथा सह-कर्जदार/रों/जमानतियों को उपर्युक्त माँग की गयी राशि एवं उपर्युक्त ब्याज सहित सम्पूर्ण राशि को इस सूचना के 60 दिनों के भीतर जमा करने के लिए कहा जाता है जिसमें असफल रहने पर अधोहस्ताक्षरी उपर्युक्त प्रतिभूति/यों के प्रवर्तन के लिए अधिनियमानुसार कार्यवाही करने के लिए बाध्य होगा। कृपया ध्यान दें कि कथित अधिनियम की धारा 13(13) के अनुसार आप उपर्युक्त इंगित प्रतिभूतियों को विक्रय, पट्टे अथवा अन्य माध्यम से हमारी सहमति के बिना हस्तान्तरित नहीं कर सकते।

नोट: किसी भी मामले में यदि स्थानीय भाषा प्रकाशन और अंग्रेजी समाचार पत्र प्रकाशन की सामग्री के बीच कोई अंतर है, तो फाइनेंशियल एक्सप्रेस में प्रकाशित अंग्रेजी समाचार पत्र भाषा की सामग्री मान्य होगी।

स्थान : दिल्ली
तिथि : 21.09.2025

हस्ता./- अधिकृत प्राधिकारी
गृहम हाउसिंग फाइनेंस लिमिटेड (पूर्व का पूनावाला हाउसिंग फाइनेंस लिमिटेड)

हिंदुजा हाउसिंग फाइनेंस लिमिटेड

शाखा कार्यालय: 311 और 312, जीडी आईटीएल, नॉर्थेक्स टावर्स-ए9, नेताजी सुभाष प्लेस, नई दिल्ली-110034
ईमेल: auction@hindujahousingfinance.com

अचल संपत्ति के भौतिक कब्जे की सार्वजनिक सूचना

सेवा में,
1. श्री टिंकू पटेल (उधारकर्ता) 2. श्रीमती सुनैना पटेल (सह-उधारकर्ता)
दोनों का पताः मकान नं. 1/59, रमेश नगर, दिल्ली-110015
एलएएन सं.: **DL/BDP/BDRP/A000000949**

जैसाकि, माननीय सीजेएम, पश्चिमी जिला, तीस हजारी कोर्ट, दिल्ली के कार्यालय द्वारा पारित दिनांक 13.08.2025 के आदेश के तहत, मेसर्स हिंदुजा हाउसिंग फाइनेंस लिमिटेड द्वारा दिनांक 16.09.2025 को संपत्ति "समस्त द्वितीय तल का टुकड़ा और हिस्सा, बिना छत के अधिकार के, निर्मित फ्री होल्ड संपत्ति का उत्तर-पूर्व बाई ओर का हिस्सा, नं. एफ-85, क्षेत्रफल 50 वर्ग गज, कुल 100 वर्ग गज भूमि में से, खसरा नं. 665 जो गांव, बसईदारापुर में सुदर्शन पार्क, नई दिल्ली-110015 की आबादी में स्थित है, और जिसकी सीमाएं इस प्रकार हैं: पूर्व: अन्य, पश्चिम: अन्य, उत्तर: गली/प्रवेश, दक्षिण: सर्विस लेन" का भौतिक कब्जा ले लिया गया है: उधारकताओं को विशेष रूप से और आम जनता को इस सूचना के माध्यम से सावधान किया जाता है कि वे इस संपत्ति के साथ कोई भी व्यवहार न करें और संपत्ति के साथ कोई भी व्यवहार मेसर्स हिंदुजा हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा।

दिनांक: 21.09.2025, स्थान: दिल्ली — प्राधिकृत अधिकारी,हिंदुजा हाउसिंग फाइनेंस लिमिटेड

सार्वजनिक सूचना

श्री धीरेन्द्र सिंह रावत पुत्र श्री जीत सिंह रावत निवासी ग्राम तुन्नीवाला, पो० ओ० मेहूवाला, देहरादून ने श्रीमती शाईस्ता अफरोज से भूमि खाता खतोनी सं0 01901 (फसली वर्ष 1417 से 1422), ओल्ड 1515 खसरा नं0 344 मि०, रकबा 125.46 वर्ग मीटर स्थित मौजा माजरा, परगना केन्द्रीयदून जिला देहरादून को क्रय किया था जो कि सब रजिस्ट्रार कार्यालय देहरादून में बही नं० 1 जिल्द नं0 4833 पृष्ठ 155 से 172 नं0 9726 दिनांक 26.11.2012 में दर्ज व पंजीकृत है को क्रय किया था।

यह कि प्रार्थिनी के पास उक्त सम्पत्ति का पुराना विक्रय पत्र जो कि श्रीमती रवि किरण सैनी पत्नी श्री रवि सैनी ने श्रीमती शाईस्ता अफरोज को विक्रय किया है जो कि सब रजिस्ट्रार कार्यालय देहरादून में बही नं0 1 जिल्द नं0 4622 पृष्ठ 117 से 148 नं0 6130 में दिनांक 16.07.2012 को विधिवत रूप से दर्ज व पंजीकृत है। तथा अन्य विक्रय पत्र जो कि श्री सूरज सिंह मित्तल व अन्य ने श्रीमती रवि किरण सैनी को विक्रय किया है जो कि जो कि सब रजिस्ट्रार कार्यालय में बही नं० 1 जिल्द नं0 622 पृष्ठ 207 से 242 नं0 4779 दिनांक 19. 11.2012 में दर्ज व पंजीकृत है। प्रार्थी ने उक्त भूमि से सम्बन्धित सभी विक्रय पत्र श्रीमती शाईस्ता अफरोज से विक्रय पत्र के सम्पादन के पश्चात प्राप्त कर लिये थे।

यह कि प्रार्थी उपरोक्त मूल दस्तावेजो को दिनांक 18.09.2025 को अपने उक्त मूल दस्तावेजो के साथ निवास स्थान माजरा से यूनियन बैंक ऑफ इण्डिया शाखा पटेल नगर बैंक में चौक करवाने के लिए ले जा रहा था परन्तु जब प्रार्थी ने बैंक पहुंच कर अपना बैग चैक किया तो प्रार्थी को उसके मूल दस्तावेज नहीं मिले और जो कि प्रार्थी द्वारा माजरा से पटेल नगर के बीच गिर गये।

यह कि प्रार्थी के पास सभी मूल विक्रय पत्र मौजूद हैं परन्तु उक्त मूल पत्र जो कि दिनांक 16.07.2012 दस्तावेज नं0 6130 का है व अन्य विक्रय पत्र दिनांक 25.05.2010 नं0 3836 जो कि दोनों विक्रय पत्र प्रार्थी द्वारा कहीं खो गये जो कि काफी ढूढने पर भी प्रार्थी को उसके मूल विक्रय पत्र कहीं नहीं मिले, प्रार्थी अपना उक्त मूल विक्रय पत्र खोने की रिपोर्ट दर्ज करवाना चाहता है।

इंडसइंड बैंक लिमिटेड

पंजीकृत कार्यालय : 2401, जन. थिमैय्या रोड (कैन्टोन्मेंट), पुणे– 411 001
उपभोक्ता वित्त प्रभाग : नवीन सं. 34, जी. एन. चेट्टी रोड, टी. नगर, चेन्नई– 60017
राज्य कार्यालय : इंडसइंड बैंक, कार्यालय सं. 14 एवं 15, ऊपरी भू तल, जयपुर इलेक्ट्रॉनिक मार्किट, रिद्धि सिद्धि चौराहा, गोपालपुरा बाई पास, मानसरोवर लिंक रोड, जयपुर– 302018

अधिग्रहण सूचना

(प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(1) के अंतर्गत)

जबकि, अधोहस्ताक्षरकर्ता ने मैसर्स इंडसइंड बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (यहां इसमें इसके उपरांत उक्त अधिनियम) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 (यहां इसमें इसके उपरांत उक्त नियमावली) के नियम 9 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत, एक मांग सूचना निम्न वर्णित ऋणकर्ताओं / गारंटरों को निर्गत की थी, जिसमें उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर बकाया राशि का प्रतिभुगतान करने को कहा गया था।

ऋणकर्ता(गण) उक्तावधि के अंदर भावी ब्याज के साथ निर्धारित उक्त बकाया राशि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतद्द्वारा ऋणकर्ताओं को विशेष रूप में और जनसाधारण को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित संपत्ति का, उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप–धारा (4) के अंतर्गत उन्हें प्रदत्त शक्तियों के प्रयोगांतर्गत, यहां इसमें निम्न तालिका में ऋणकर्ताओं/गारंटरों के नामों के समक्ष अंकित तिथियों पर, साँकेतिक अधिग्रहण कर लिया है। उक्त संपत्तियों का कोई व किसी भी प्रकार का लेन–देन, ऋणकर्ताओं के नामों के समक्ष अंकित राशियों तथा इन राशियों पर नियत आकस्मिक व्ययों, लागत, शुल्कों तथा ब्याज हेतु मैसर्स इंडसइंड बैंक लिमिटेड के पूर्व प्रभाराधीन होगा। ऋणकर्ता का ध्यान, प्रतिभूत परिसंपत्तियों के मोचनार्थ उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

क्र. सं.	ऋणकर्ता / गारंटर का नाम, ऋण अनुबंध सं.	मांग सूचना तिथि / अधिग्रहण तिथि	बकाया राशि
1.	ऋणकर्ता : श्री सुखलाल योगी मैसर्स बंगलुरे रेडीमेड क्लॉथ स्टोर सह–ऋणकर्ता (गण) : श्रीमती शांति देवी पत्नी सुखलाल गारंटर : श्री संजय पुत्र मनोरंजन अनुबंध सं.: RJK05134M दिनांक 25.11.2019	09–01–2025 अधिग्रहण तिथि 17–09–2025	रु. 3,87,496.76/– (रुपये तीन लाख सत्तासी हजार चार सौ छियानबे तथा छिहत्तर पैसे मात्र) 31–12–2024 के अनुसार

संपत्ति का विवरण : प्लॉट संख्या–सी–19, खसरा संख्या–4003, गाँव–देवली, तहसील–देवली, जिला–टोंक, राजस्थान–304804 में स्थित, क्षेत्राधिमापन– 66.66 वर्ग गज, सीमायें :– पूर्व की ओर : प्लॉट नं. सी–18, पश्चिम की ओर : प्लॉट नं. सी–20, उत्तर की ओर : सड़क, दक्षिण की ओर : प्लॉट नं. सी–11

दिनाँक : 17–09–2025
स्थान : कोटा

हस्ता./– (प्राधिकृत अधिकारी)
कृते इंडसइंड बैंक लिमिटेड

प्रपत्र – 'जी'
वडोदरा, गुजरात में स्टील और संबंधित उत्पादों में प्रचालनरत

टेन्साइल स्टील लिमिटेड

के लिए अभिरूचि की अभिव्यक्ति हेतु आमंत्रण
(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36क के उप-विनियम (1) के अधीन)

प्रासंगिक विवरण

1	कार्पोरेट देनदार का नाम पैन/सीआईएन/एलएलपी नंबर सहित	टेन्साइल स्टील लिमिटेड सीआईएन U99999GJ1960PLC001006 पैन AAACT6735C
2	पंजीकृत कार्यालय का पता	हीराबाग, विश्वामित्रि रोड, बड़ौदा, गुजरात–390009
3	वेबसाइट का यूआरएल	**https://witworthipe.com/**
4	स्थान का विवरण, जहां अधिकांश अचल आस्तियों अवस्थित हैं	टेन्साइल स्टील लिमिटेड के नाम पर मौजे, माजलपुर, जिला वडोदरा में स्थित कारखाने की भूमि और भवन
5	प्रमुख उत्पादों/सेवाओं की संस्थापित क्षमता	वर्तमान में कोई व्यवसाय नहीं
6	पिछले वित्तीय वर्ष में प्रमुख उत्पादों/सेवाओं की प्रमात्रा और मूल्य	एनए
7	कर्मचारियों/श्रमिकों की संख्या	शून्य (निल)
8	अतिरिक्त विवरण, दो वर्षों हेतु अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों सहित), लेनदारों की सूचियां, यूआरएल पर उपलब्ध हैं :	मेल द्वारा अनुरोध किया जा सकता है : **cirp.tensilesteel@gmail.com** अथवा देखें **https://witworthipe.com/tensile-steel-limited/**
9	संहिता की धारा 25(2)(एच) के अधीन समाधान आवेदकों हेतु ग्राह्

बैंक ऑफ़ इंडिया
Bank of India BOI

ZONAL OFFICE : RAJKOT ZONE, Para Bazar, M G Road, Rajkot. Ph. : 0281-2232388
Mo. : 97718 37201 / 90990 58339
Rajkot.ARD@bankofindia.co.in

FOR SALE OF MOVABLE & IMMOVABLE ASSETS UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISON TO RULE 6(2) AND 8(6) OF THE SECURITY INTEREST (ENFORSEMENT) RULES,2002.

E-AUCTION DT. : 30.10.2025 SALE NOTICE

Under "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described (Movable & Immovable Property/ies) mortgaged/hypothecated/pledged/charged to the bank of India. The constructive / physical possession of which has been taken by the Authorized Officer of Bank of India. (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" basis on **30.10.2025**

IMPORTANT DATES : Date & Time of Inspection of the Property : 14.10.2025 & 15.10.2025 (From 11.00 AM to 2.00 PM)
Last Date for Submission of EMD : 30.10.2025 by 4.00 PM
Last Date for Submission of Bids : 30.10.2025 by 5.00 PM
Date & Time of E-Auction : 30.10.2025 from 11.00 AM to 5.00 PM (With auto extensions of 5 minutes duration)

Sr/ Lot No.	Name & address of Borrower/s / Guarantor/ s / Proprietor	Description of the Movable & Immovable Property	Type of possession	Date of notice under section 13(2)/ Demand Notice & amount mentioned in the notice	Minimum Reserve price (Amount in Lakhs)	EMD (Amount in Lakhs)	Name, Address Mobile No. of Beneficiary Branch, A/C No. & IFSC Code
01	**Borrowers & Mortgagors : Kuswaha Indalsinh Ramswarup** **Residing at :** Near Kankai Stationary, Behind Vivekanand Sankul and Somnath Market, Off. Bhavnagar - Rajkot Highway, At-Sardhar, Mouja Sardhar, Tal. Sardhar, Dist. Rajkot - 360 025	**Residential House** Near Kankai Stationary, Behind Vivekanand Sankul and Somnath Market, Off. Bhavnagar - Rajkot Highway, Under Block No. 3, Plot No. 21 to 23, Sub Plot No. 21 to 23/3, Sardhar Revenue Survey No. 8, At-Sardhar, Mouja Sardhar, Tal. Sardhar, Dist. Rajkot - 360 025 **Plot Area : 61.73 Sq. Mts.** **Owner : Borrower Mr. Indalsinh Ramswarup Kushwaha**	Symbolic	Notice Dt : 09.01.2025 Notice Amount: Rs. 12.69 lakhs and interest & other charges thereafter. Possession Dt : 04.04.2025	10.05	1.10	**Bank of India, Sardhar Branch** **Mob No. : 90990 58314** Pool A/c no (15 digit) : 311490200000033 IFSC (letter in 4, 5 & 6 are zero) : BKID0003114 A/c Name : Intermediary Inward Outward Remittance
02	**Borrowers & Mortgagors : 1. Mr. Rajnibhai Shivlal Raymaga, 2. Bhavnaben Rajnibhai Raymaga** **Residing at :** "Jay Bhavani", Block No. 72,Vinayak Villa Residency, Opp. Ramji Temple, Near Akbari Family Khodiyar Mataji Madh, Rajkot - Morbi Highway, At Ratanpar, Taluka & District : Rajkot	**Residential Property** situated at R. S. No. 187/paiki, Plot No. 23 to 43, Sub Plot No. 24 to 43/37 Paiki, Jay Bhavani Indrapuri, Block No. 72, Vinayak Villa Residency, Village Ratanpar, Rajkot - Morbi Highway, Dist. : Rajkot **Admeasuring : 60.03 Sq. Meter** **Owner : Borrower Mr. Rajnibhai Shivlalbhai Raymaga**	Physical	Notice Dt : 30.05.2022 Notice Amount: Rs. 11.24 lakhs and interest & other charges thereafter. Possession Dt : 04.09.2023	8.01	0.82	**Bank of India, Malaviya Road Branch** **Mob No. : 90990 58302** Pool A/c no (15 digit) : 310290200000033 IFSC (letter in 4, 5 & 6 are zero) : BKID0003102 A/c Name : Intermediary Inward Outward Remittance

Important Points :

- ✓ Bid will be accepted only if the bidder bid over and above the Reserve Price.
- ✓ Property costing above Rs.50 lakhs attracts 1% TDS. It shall be the responsibility of successful bidder to remit TDS @ 1% as applicable u/s 194-IA of Income Tax Act.
- ✓ Successful bidder should be ready with 25% (Less EMD already paid) of their bid price as same is to be deposited with Bank on close of auction or by next working day
- ✓ 75% of bid amount is to be deposited with Bank before 15th (fifteenth) days of close of the auction
- ✓ Any default in payment within the prescribed period mentioned above, will be considered as default and the auction will be cancelled. The amount deposited and EMD by the bidder will be forfeited and would not be refunded in any case. The property will be resold.
- ✓ Any incidental charges regarding purchase and transfer of secured assets in the name of bidder will be borne by the successful bidder
- ✓ Sale Certificate will be issued only in the name of registered successful bidder
- ✓ Bank reserve the right to cancel the auction or bid at any point of time without assigning any reason
- ✓ Bid will be accepted online only. The interested parties can register with www.baanknet.com or visit the concern branch
- ✓ For terms and condition, please visit www.bankofindia.com or www.baanknet.com

Date : 21.09.2025,
Place : Rajkot

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR/MORTGAGOR

(In The Event Of Any Discrepancy Between The English Version And Any Other Language Version Of This Auction Notice, The English Version Shall Prevail)

Authorized Officer,
Bank of India

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

TENSILE STEEL LIMITED

OPERATING IN STEEL AND RELATED PRODUCTS AT VADODRA GUJRAT
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**TENSILE STEEL LIMITED** **CIN: U99999GJ1960PLC001006** **PAN: AAACT6735C**
2.	Address of the registered office	HIRABAG, VISHWAMITRI RD, BARODA, Gujarat 390009
3.	URL of website	https://witworthipe.com/
4.	Details of place where majority of fixed assets are located	Land and Building of the factory situated at Mouje , Majalpur, District Vadodra in the name of Tensile Steel Limited.
5.	Installed capacity of main products/ services	Presently, there is no business
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	0 (NIL)
8.	Further details including last available financial statements (with schedules) of two years; lists of creditors are available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or Visit at https://witworthipe.com/tensile-steel-limited/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be requested over mail at: cirp.tensilesteel@gmail.com Or visit at https://witworthipe.com/tensile-steel-limited/
10.	Last date for receipt of expression of interest	06-10-2025
11.	Date of issue of provisional list of prospective resolution applicants	16-10-2025
12.	Last date for submission of objections to provisional list	21-10-2025
13.	Date of issue of final list of prospective resolution applicants	31-10-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05-11-2025
15.	Last date for submission of resolution plans	05-12-2025
16.	Process email id to submit Expression of Interest	cirp.tensilesteel@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	NA

Sd/-
CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of Tensile Steel Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00863/2019-2020/12776
AFA No: AA2/12776/02/311225/203623
AFA Valid upto 31.12.2025
Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
E-Mail ID: blchakravarti.associates@gmail.com
CIRP Mail id: cirp.tensilesteel@gmail.com

Date: 21.09.2025
Place: New Delhi

Is your opinion yours?

Your opinion should belong to you.
A voice that is your own.
Undeterred. Uncompromised. And brave.
A conscience that isn't at peace,
until the truth is uncovered.
A mind that isn't fuelled by
someone else's thoughts.
Where actions are based on informed opinions
and not ignorant assumptions.

Because it's not about going where everyone goes.
Or being part of a trend because it is one.
Or taking sides because you don't know enough.

It's about freedom.
The freedom to have an opinion that's yours.

At Indian Express, we stand by this freedom.
We celebrate it by being unbiased and independent.
And by having a voice that isn't afraid to speak its mind.

#InformYourOpinion

The Indian Express.
For the Indian Intelligent.

indianexpress.com

The Indian EXPRESS
JOURNALISM OF COURAGE

TECPRO INFRA PROJECTS LIMITED UNDER LIQUIDATION

NOTICE FOR E-AUCTION SALE OF ASSETS UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Date &Time of Auction: Tuesday, the 21st October 2025 From 11.00 am to 2.00 pm.
Submission and inspection of documents: On or before 18.10.2025
Last date for payment of EMD: On or before 18.10.2025

In terms of the order of the Hon'ble NCLT, Chennai dated **25th November 2021** in IA 4482/2020 in Company Petition No.(IB) No.1721/ND/2019, the Liquidator hereby gives public notice for sale of the assets Corporate Debtor M/s. Tecpro Infra Projects Limited in Liquidation(CD) under Section 35(f) of Insolvency and Bankruptcy Code, 2016 read with Regulation 32(a), 33 of the IBBI(Liquidation Process)Regulations, 2016. The Assets are being sold on "**AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS"** under the provisions of Insolvency and Bankruptcy code, 2016 read with regulation 32 and 33 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

Lot No.	Particulars of the property	Description of the property	Reserve Price Plus applicable GST in RS.	Earnest Money Deposit (being 10% of Reserve price) in Rs.
1	Sale of assets being receivables from Kerala Water Authorities (KWA) pending legal proceedings	KWA disputed receivables and does not include any other assets.	2,25,05,000(Rupees Two crore twenty five lacs and five thousand only)	22,50,500/-(Rupees Twenty two lacs fifty thousand and five hundred only)

- The sale will be done through public **e-auction at Baanknet auction platform(formerly eBKray) on Tuesday, the 21st October 2025 from 11.00 am to 2.00 pm for lot 1 with unlimited extension of 5 minutes each and increase in bid amount in multiples of Rs.10000/- for item 1. The details of the asset is furnished in the tender document.**
- Sale notice, E-Auction process document containing online e-auction bid form Declaration, terms and Conditions of online auction sale are available on the Baanknet auction platform and contact on +91 8291220220 or through **email id tosupport.baanknet@psballiance.com.** The bidders may also contact the Liquidator on Mobile No. 9444373373 **email id : rp.tecproinfra@gmail.com.**
- Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility u/s.29A of IBC, 2016 to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.
- The successful bidder to pay **25%** of the bid amount **(after deduction of the EMD)** within 3 days from the date of issue of **LOI.** If H1 successful bidder does not pay **25%** of bid amount(after deduction of EMD) within 3 days from the date of issue of LOI, then the **EMD** will be forfeited and the Liquidator in consultation with SCC can declare the next H2 bidder as Successful bidder in accordance with IBC, 2016 read with its Regulations thereunder.
- The balance sale consideration of the H1 successful bidder after payment of the **25%** of the amount as in the above clause to be paid within 30 days from the date of issue of **LOI** and the period shall be extended upto 90 days from the date of auction with interest **@12% pa** from the date of issue of **LOI** and if payment is not received, the entire money paid shall be forfeited.
- In case the highest bidder is found ineligible or does not make payment of **25%** as per the **LOI** within 3 days from the date of LOI, the liquidator may in consultation with the SCC, declare the next highest bidder as the successful bidder after following the same process as in clause 12A to 12E of Schedule I of IBBI(Liquidation Process)Regulations, 2016.
- The sale shall be conducted in accordance with IBC, 2016 read with Schedule I as specified in Regulation 33 of IBBI(Liquidation Process)Regulations, 2016. **The prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code 2016 through the electronic auction platform https://baanknet.com**

The Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the Baanknet auction platform i.e. **https://baanknet.com.** The time period for completion of **liquidation process expires on 23.9.2025** and an extension is being sought with the approval of SCC

Sd/-
For Tecpro Infra-Projects Limited (In liquidation)
Satyadevi Alamuri - Liquidator
IBBI Registration No. IBBI/IPA-002/IP-N00071/2017-2018/10205
Place: Chennai Date:20.9.2025

TELANGANA POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD – 82.

T.No.e-08/CE/Civil/Thermal/TGGENCO/2025-26

KTPP – Construction of additional School Building (G+1 floor) for providing education facility to the children of surrounding villages at Kakatiya Thermal Power Project, Chelpur (V), Jayashankar Bhoopalapally Dist. Value of the works: ₹.**1,47,55,356/-** Scheduled Extended upto **06.10.2025 at 17:00 Hrs.**

T.No.e-221/CE/O&M/KTPS-V&VI/BM-V/TGGENCO/2025-26

KTPS-V&VI – Procurement of Spares for main Reducer gear box (Type SZN 630 (SPL) of Flender drive make or its equivalent for ball tube mills BBD 4772 in Unit-9 & 10 at Kothagudem Thermal Power Station Stages-V&VI Paloncha, Bhadradri Kothagudem Dist. Value of the works ₹.**44,46,254/-** Scheduled Open & Closing Date: **19.09.2025 at 10:00 Hrs. & 08.10.2025 at 15:30 Hrs.**

T.No.e-03/CE/TPC/YTPS/TGGENCO/2025-26

YTPS – Electrification works of Township - Providing consultancy services for study and design the power distribution scheme, preparation of drawings for extension of permanent power supply to the proposed YTPS town ship from YTPS CHP 11KV Boards, arranging of street lighting system and providing Diesel Generator sets for extending alternate power supply at various locations in YTPS colony town ship including residential and non-residential complexes and preparation of detailed estimate, tender specification to fix up an agency an tendering basis. Vetting of Vendor Drawings/Documents during the execution of the subject work at Yadadri Thermal Power Station, Veerlapalem (V), Dameracherla (Mdl), Nalagonda Dist. Value of the works: ₹.**39,00,000/-** Scheduled Extended upto **25.09.2025 at 15:00 Hrs.**

T.No.e-20/CEG/SEG-II/KTPS-VI/EME-VII/TGGENCO/2025-26

KTPS-VI – Remnant Life Assessment (RLA) of Boiler & its auxiliaries as per Indian Boiler Regulations 1950 and RLA & Condition Assessment (CA) of Power Transformers of Unit-XI at Kothagudem Thermal Power Station Stage-VI Paloncha, Bhadradri Kothagudem Dist. Value of the works ₹.**17,50,000/-** Scheduled Open & Closing Date: **17.09.2025 at 17:00 Hrs. & 15.10.2025 at 11:00 Hrs.**

T.No.e-17/CE/Civil/Thermal/TGGENCO/2025-26

Procurement of 3115 MT of PP cement required for execution of certain ongoing Civil works at YTPS & construction of compound wall for A and C colonies at various locations of RTS-B various Thermal Power Stations of TGGENCO. Scheduled Extended upto **24.09.2025 at 16:00 Hrs.**

DIPR R.O.No.640-PP/CL-AGENCY/ADVT/1/2025-26 Dt:20.09.2025

UIDAIનું નવું માળખું લાંબા સમયથી ચાલતા પડકારોનો સામનો કરે છે

સહકારી બેંકો આધાર સંબંધિત સેવાઓ પૂરી પાડશે

આ પહેલ ગ્રામીણ અને અર્ધ-શહેરી વિસ્તારોમાં ડિજિટલ નાણાકીય સેવાઓની પહોંચને વધુ વિસ્તૃત કરશે

નવી દિલ્હી, તા.૨૦

UIDAIના સુધારેલા માળખા હેઠળ, સહકારી બેંકો હવે આધાર-સક્ષમ ચુકવણી સેવાઓ પૂરી પાડી શકશે. આ પહેલ ગ્રામીણ અને અર્ધ-શહેરી વિસ્તારોમાં ડિજિટલ નાણાકીય સેવાઓની પહોંચને વધુ વિસ્તૃત કરશે. નવું માળખું લાંબા સમયથી ચાલતા પડકારોનો સામનો કરે છે જેણે પાલન ખર્ચની ચિંતાઓને કારણે સહકારી બેંકોને આધાર પ્રમાણીકરણ પ્રણાલીથી દૂર રાખ્યા છે.

યુનિક આઈડેન્ટિફિકેશન ઓથોરિટી ઓફ ઈન્ડિયા એ એક સુધારેલું માળખું બહાર પાડ્યું છે જે સહકારી બેંકોને આધાર-સક્ષમ ચુકવણી સેવાઓ પ્રદાન કરવાની મંજૂરી આપશે. સહકાર મંત્રાલયના સચિવ આશિષ કુમાર ભૂટાનીએ જણાવ્યું હતું કે આ પહેલ ગ્રામીણ અને અર્ધ-શહેરી વિસ્તારોમાં ડિજિટલ નાણાકીય સેવાઓની પહોંચને વધુ વિસ્તૃત કરશે. તેમણે ભાર મૂક્યો કે આ પગલું સહકારી બેંકોને વધુ કાર્યક્ષમ અને આત્મનિર્ભર નાણાકીય સંસ્થાઓ બનાવવા માટે મહત્વપૂર્ણ રહેશે. આ નવું માળખું લાંબા સમયથી ચાલતા પડકારોનો સામનો કરે છે જેણે પાલન ખર્ચની ચિંતાઓને કારણે સહકારી બેંકોને આધાર પ્રમાણીકરણ સિસ્ટમથી દૂર રાખી છે. UIDAIએ સહકાર મંત્રાલય, નાબાર્ડ, NPCI અને સહકારી બેંકો સાથે પરામર્શ કરીને આ સરળ સિસ્ટમ વિકસાવી છે. સુધારેલા માળખા હેઠળ, ફક્ત ૩૪ રાજ્ય સહકારી બેંકો (STCBs) ને UIDAI સાથે પ્રમાણીકરણ વપરાશકર્તા એજન્સીઓ અને eKYC વપરાશકર્તા એજન્સીઓ તરીકે નોંધણી કરાવવામાં આવશે. ૩૫૧ જિલ્લા કેન્દ્રીય સહકારી બેંકો તેમની સંબંધિત રાજ્ય બેંકોના આધાર પ્રમાણીકરણ માળખાનો ઉપયોગ કરી શકશે, જેનાથી અલગ IT સિસ્ટમ્સની જરૂરિયાત દૂર થશે.

UIDAI ના ઝઈ ભુવનેશ કુમારે જણાવ્યું હતું કે સુધારેલું માળખું એક મજબૂત અને ભવિષ્યલક્ષી પદ્ધતિ છે. તે દેશભરની સહકારી બેંકોને આધાર-સક્ષમ પ્રમાણીકરણ અને e-KYC સેવાઓ અપનાવવામાં ખૂબ જ સુવિધા આપશે. નાબાર્ડના ચેરમેન શાજી કેવીએ સહકારી બેંકોને આ માળખાના અમલીકરણમાં સંપૂર્ણ સહયોગની ખાતરી આપી હતી. તમામ રાજ્ય સહકારી બેંકો અને જિલ્લા સહકારી બેંકોના પ્રતિનિધિઓએ વર્કશોપમાં ભાગ લીધો હતો, જેમાં ૫૦૦ થી વધુ સહભાગીઓ વર્ચ્યુઅલી જોડાયા હતા. આ સુવ્યવસ્થિત અભિગમ પ્રક્રિયાને વધુ ખર્ચ-અસરકારક અને કાર્યક્ષમ બનાવવાની અપેક્ષા રાખે છે, જ્યારે છેલ્લા માઈલ બેંકિંગ અને ડિજિટલ સમાવેશના પ્રયાસોને પણ મજબૂત બનાવે છે.

સહકાર મંત્રાલયના સચિવ આશિષ કુમાર ભૂટાનીએ જણાવ્યું હતું કે આ પહેલ ગ્રામીણ અને અર્ધ-શહેરી વિસ્તારોમાં ડિજિટલ નાણાકીય સેવાઓની પહોંચને વધુ વિસ્તૃત કરશે. તેમણે ભાર મૂક્યો કે આ પગલું સહકારી બેંકોને વધુ કાર્યક્ષમ અને આત્મનિર્ભર નાણાકીય સંસ્થાઓ બનાવવા માટે મહત્વપૂર્ણ રહેશે.

ક્રિસ વુડે ૨૦૦૨માં સોના માટે $3400નો લક્ષ્યાંક નક્કી કર્યો હતો

શું સોનાનો ભાવ ૨,૦૦,૦૦૦ પાર જતો રહેશે? દિગ્ગજ અમેરિકી કંપનીની ભવિષ્યવાણીએ દુનિયાને ચોંકાવ્યા

ન્યૂયોર્ક, તા.૨૦

ભારતમાં, હાજર સોનાના ભાવ રૂ. ૧,૧૧,૩૦૦ પ્રતિ ૧૦ ગ્રામ આસપાસ છે. જો યુએસમાં સોનાનો ભાવ લાંબા ગાળે $6,600 સુધી પહોંચે છે, તો ભારતમાં સોનાના ભાવ પણ રૂ. ૨ લાખને વટાવી શકે છે. સોનાના ભાવમાં તાજેતરમાં આવેલી તેજી વચ્ચે જેફરીઝ ખાતે ઈક્વિટી સ્ટ્રેટેજીના વૈશ્વિક વડા ક્રિસ વુડે મોટી આગાહી કરી છે.

તેમણે કહ્યું છે કે નજીકના ભવિષ્યમાં યુએસ સોનાના ભાવ $6,600 પ્રતિ ઔંસને વટાવી જશે. યુએસના ભાવમાં વધારો થવાની ધારણા હોવાથી, આ ભારતીય સોનાને પણ અસર કરશે, જે સંભવિત રીતે રેકોર્ડ વધારા તરફ દોરી જશે. તેમના અહેવાલમાં અનુભવી બજાર વિશ્લેષક સૂચવે છે કે, ઐતિહાસિક ધોરણો અને યુએસમાં વધતી જતી પ્રતિ વ્યક્તિ આવકના આધારે, લાંબા ગાળે સોનાના ભાવ $6,600 પ્રતિ ઔંસ સુધી પહોંચી શકે છે. તેમની ટિપ્પણીઓ એવા સમયે આવી છે જ્યારે ફેડરલ રિઝર્વના નીતિ પરિણામ પહેલા આ અઠવાડિયે સોનાનો ભાવ $3,700 પ્રતિ ઔંસના રેકોર્ડ ઉચ્ચતમ સ્તરને સ્પર્શ્યો હતો. યુએસમાં સોનાના ભાવ હાલમાં $3,600 ની આસપાસ છે. દરમિયાન, ભારતમાં, હાજર સોનાના ભાવ રૂ. ૧,૧૧,૩૦૦ પ્રતિ ૧૦ ગ્રામ આસપાસ છે. જો યુએસમાં સોનાનો ભાવ લાંબા ગાળે $6,600 સુધી પહોંચે છે, તો ભારતમાં સોનાના ભાવ પણ રૂ. ૨ લાખને વટાવી શકે છે. ક્રિસ વુડે ૨૦૦૨માં સોના માટે $3,400નો લક્ષ્યાંક નક્કી કર્યો હતો, જે લગભગ ૨૩ વર્ષ પછી તાજેતરમાં જ પાર થયો હતો.

બિઝનેસ આજકાલ

GST ઘટાડાથી ટ્રેક્ટર સસ્તા થશે, ખેડૂતો સુધી લાભ પહોંચશે

નવી દિલ્હી. કૃષિ મંત્રી શિવરાજે ટ્રેક્ટર ઉત્પાદકોને ૨૨ સપ્ટેમ્બરથી GST ઘટાડાનો લાભ ખેડૂતો સુધી પહોંચાડવા વિનંતી કરી. તેમણે કહ્યું કે આ પગલાથી વિવિધ ટ્રેક્ટર શ્રેણીઓમાં ૨૩,૦૦૦ રૂપિયાથી ૬૩,૦૦૦ રૂપિયા સુધીના ભાવમાં નોંધપાત્ર ઘટાડો થશે. કૃષિ મંત્રી શિવરાજ સિંહ ચૌહાણે ટ્રેક્ટર અને કૃષિ સાધનો ઉત્પાદકોને અપીલ કરી હતી કે ૨૨ સપ્ટેમ્બરથી અમલમાં આવનાર GST ઘટાડો ખેડૂતો સુધી સીધો પહોંચે. તેમણે કહ્યું કે આ પગલાથી વિવિધ શ્રેણીના ટ્રેક્ટરના ભાવમાં ૨૩,૦૦૦ રૂપિયાથી ૬૩,૦૦૦ રૂપિયાનો ઘટાડો થશે. કૃષિ સાધનો કંપનીઓના પ્રતિનિધિઓ સાથેની બેઠક બાદ ચૌહાણે જણાવ્યું હતું કે GSTમાં ઘટાડાથી ટ્રેક્ટર સસ્તા થશે જ, પરંતુ દેશભરમાં કાર્યરત કસ્ટમ હાયરિંગ સેન્ટર્સ પર ઉપલબ્ધ મશીનરીની કિંમતમાં પણ ઘટાડો થશે. આનાથી ખેડૂતોને મશીનરી ભાડે લેવામાં પણ રાહત મળશે. કસ્ટમ હાયરિંગ સેન્ટર્સ નો પ્રાથમિક ઉદ્દેશ્ય સીમાંત અને નાના ખેડૂતોને ડિસ્કાઉન્ટ દરે કૃષિ સાધનો અને મશીનરી ભાડા પર આપવાનો છે. આ બેઠકમાં સંબંધિત સંગઠનોના પ્રતિનિધિઓ હાજર રહ્યા હતા.

જાહેર ક્ષેત્રની બેંકોએ ક્રેડિટ ગ્રોથમાં ખાનગી ક્ષેત્ર કરતાં વધુ સારો દેખાવ

નવી દિલ્હી. નાણાકીય વર્ષ ૨૫ માં ક્રેડિટ ગ્રોથના સંદર્ભમાં જાહેર ક્ષેત્રની બેંકો એ ખાનગી બેંકો કરતાં વધુ સારો દેખાવ કર્યો છે. સિસ્ટમેટિક્સ ગ્રુપના અહેવાલ મુજબ, નાણાકીય વર્ષ ૨૫ માં PSBs એ ક્રેડિટ એડવાન્સિસમાં વાર્ષિક ધોરણે ૧૨.૨ ટકાનો વધારો નોંધાવ્યો હતો, જ્યારે ખાનગી ક્ષેત્રની બેંકોએ ૯.૫ ટકાનો વધારો નોંધાવ્યો હતો. અહેવાલમાં જણાવાયું છે કે માર્ચ ૨૦૧૧ માં ક્રેડિટ એડવાન્સ માર્કેટમાં પીએસબીનો હિસ્સો ૭૪.૯ ટકા હતો, જે માર્ચ ૨૦૨૪ સુધીમાં ઘટીને ૫૧.૮ ટકા થઈ ગયો. જોકે, નાણાકીય વર્ષ ૨૫ માં, પીએસબીઓએ ખાનગી બેંકોને પાછળ છોડી દીધા, માર્ચ ૨૦૧૦ પછી પહેલી વાર બે આંકડાની વૃદ્ધિ નોંધાવી. તેમાં એમ પણ કહેવામાં આવ્યું છે કે ક્રેડિટ વૃદ્ધિમાં વધારો થયો છે, પરંતુ થાપણો ત્રણ વર્ષ સુધી એડવાન્સિસ કરતાં સતત પાછળ રહી છે, જેના કારણે ક્રેડિટ-ટુ-ડિપોઝિટ રેશિયો પર દબાણ આવ્યું છે. આમ છતાં, પીએસબી તેમની તરલતાના સંદર્ભમાં ખાનગી બેંકો કરતાં સારી સ્થિતિમાં છે. ભારતીય ફાર્માસ્યુટિકલ માર્કેટ એ ઓગસ્ટ ૨૦૨૫ માં વાર્ષિક ધોરણે ૮.૧ ટકાનો વધારો નોંધાવ્યો હતો.

બેંકો રિટેલ ઉત્પાદનો પર પ્રોસેસિંગ ફી ઘટાડી શકે છે : RBIની સૂચનાઓ

નવી દિલ્હી. તહેવારોની મોસમ દરમિયાન ખર્ચ વધારીને અર્થતંત્રને વેગ આપવા માટે, RBI એ બેંકોને ડેબિટ કાર્ડ જેવા પસંદગીના રિટેલ ઉત્પાદનો પર ફી ઘટાડવા કહ્યું છે. સોમવારે GST સુધારાના અમલીકરણ સાથે, જો બેંકો ફી ઘટાડે છે, તો તે માંગ અને વપરાશમાં નોંધપાત્ર વધારો કરી શકે છે, જેનાથી લોકો વધુ પૈસા ખર્ચવા માટે પ્રોત્સાહિત થઈ શકે છે. બેંકો માને છે કે જો આવું થશે, તો તેમને ફીમાં અબજો રૂપિયાનું નુકસાન થઈ શકે છે. સૂત્રો કહે છે કે RBI એ જે રિટેલ પ્રોડક્ટ્સ માટે ફી ઘટાડવાનો પ્રસ્તાવ મૂક્યો છે તેમાં મુખ્યત્વે ડેબિટ કાર્ડ, લઘુત્તમ બેલેન્સ આવશ્યકતાઓ અને મોડી ચુકવણી ફીનો સમાવેશ થાય છે. સૂત્રોએ જણાવ્યું હતું કે, ભારતીય બેંક સંગઠન ૧૦૦ થી વધુ રિટેલ ઉત્પાદનો પર ફી ઘટાડવા માટે બેંકો સાથે પણ વાટાઘાટો કરી રહ્યું છે. આ RBI દ્વારા તપાસ હેઠળ હોઈ શકે છે. સમાન ઉત્પાદન માટે વસૂલવામાં આવતી ફીમાં નોંધપાત્ર ફેરફારે પણ કેન્દ્રીય બેંકનું ધ્યાન ખેંચ્યું છે. કેન્દ્રીય બેંક ખાસ કરીને એવી ફી અંગે ચિંતિત છે જે દેશમાં ઓછી આવક ધરાવતા ગ્રાહકોને અપ્રમાણસર અસર કરે છે.

છેલ્લાં બે વર્ષમાં, બેંકો માટે હોમલૉન વૃદ્ધિ ધીમે ધીમે લગભગ ૧૦% થઈ

નવી દિલ્હી, તા.૨૦

હોમ લોન, જે પહેલા સૌથી સુરક્ષિત ધિરાણ સેગમેન્ટમાંની એક માનવામાં આવતી હતી, તે હવે તણાવ હેઠળ જોવા મળી રહી છે, જેના કારણે નાણાકીય સંસ્થાઓ તે એસેટ્સ રીકન્સ્ટ્રકશન કંપનીઓ (એઆરસી)ને વેચી રહી છે, એમ બજારના જાણકાર સુત્રોએ જણાવ્યું હતું. જૂન ૨૦૨૫ના રોજ પૂરા થયેલા ક્વાર્ટર દરમિયાન, એસેટ્સ રીકન્સ્ટ્રકશન કંપનીઓએ રિટેલ સ્ટ્રેસ્ડ એસેટ ખરીદવા માટે ૧,૭૧૩ કરોડ રૂપિયાની સિક્યોરિટી રસીદો જારી કરી હતી, જે એક વર્ષ પહેલાના સમયગાળા કરતાં ૨૪૫%થી વધુ વૃદ્ધિ દર્શાવે છે. રિટેલ લોનમાં ખાસ કરીને એફોર્ડેબલ હાઉસિંગમાં મોર્ટગેજનો સમાવેશ થાય છે. એક અહેવાલ મુજબ, જાહેર ક્ષેત્રની બેંકોમાં હોમ લોનના દેવાઓમાં નોંધપાત્ર વધારો જોવા મળ્યો છે, જેમાં ૩૧થી ૯૦ દિવસની વચ્ચે બાકી રકમના ૨.૮૫% ચૂકવવામાં આવ્યા નથી. આ મુખ્યત્વે રૂ. ૩૫ લાખથી ઓછી રકમના ટિકિટ કદમાં જોવા મળ્યા છે, એમ અહેવાલમાં જણાવાયું છે. છેલ્લા એકથી દોઢ વર્ષથી, હોમ લોનમાં વધારો થયો છે, અને મુખ્યત્વે નોન-બેંક ફાઈનાન્સ કંપનીઓ અને ખાનગી ક્ષેત્રની બેંકો પાસેથી લોન મળી રહી છે. જોકે, જાહેર ક્ષેત્રની બેંકો હોમ લોનનો નિકાલ કરી રહી નથી, જેના કારણે તેમના હિસાબો પર વધુ ભારણ આવી રહ્યું છે. છેલ્લા બે વર્ષમાં, બેંકો માટે હોમ લોન વૃદ્ધિ ધીમે ધીમે લગભગ ૧૦% થઈ ગઈ છે.

હિંડનબર્ગ કેસમાં સેબીની ક્લીનચિટ બાદ ખરીદીના ઉન્માદને કારણે

એક્સચેન્જ પર ટોચના ગેઈનર્સ લિસ્ટમાં અદાણી ગ્રૂપની કંપનીઓનું વર્ચસ્વ : રોકાણકારોના વિશ્વાસમાં વધારો

સ્ટોક મેનીપ્યુલેશન અને સંબંધિત પક્ષના દુરુપયોગના આરોપોને ફગાવી દેવામાં આવ્યા

નવી દિલ્હી, તા.૨૦

હિંડનબર્ગ કેસમાં સેબીની ક્લીનચીટ બાદ ખરીદીના ઉન્માદને કારણે એક જ સત્રમાં અદાણી ગ્રુપની કંપનીઓએ બજાર મૂડીમાં રૂ. ૬૯,૦૦૦ કરોડથી વધુનો વધારો કર્યો. નિયમનકારના આદેશ, જેમાં સ્ટોક મેનીપ્યુલેશન અને સંબંધિત પક્ષના દુરુપયોગના આરોપોને ફગાવી દેવામાં આવ્યા હતા, તેનાથી રોકાણકારોના વિશ્વાસમાં વધારો થયો, જેના કારણે અદાણીના શેરમાં તીવ્ર વધારો થયો.

શેરબજારના ડેટા અનુસાર, અદાણી પાવરના શેરમાં ૧૨.૪૦ ટકાનો ઉછાળો આવ્યો હતો, જે ગ્રુપની લિસ્ટેડ કંપનીઓમાં સૌથી વધુ ઉછાળો આપનાર કંપની તરીકે ઉભરી આવી હતી. અદાણી ટોટલ ગેસના શેરમાં ૭.૩૫ ટકાનો ઉછાળો આવ્યો હતો, જ્યારે અદાણી ગ્રીન એનર્જી અને અદાણી એન્ટરપ્રાઈઝના શેરમાં અનુક્રમે ૫.૩૩ ટકા અને ૫.૦૪ ટકાનો ઉછાળો આવ્યો હતો. અદાણી એનર્જી સોલ્યુશન્સનો શેર ૪.૭૦ ટકા વધ્યો, જે ૪.૫ ટકાથી વધુનો વધારો નોંધાવનારી કંપનીઓની યાદીને પૂર્ણ કરે છે. આ ગતિમાં વધારો કરતાં, મોર્ગન સ્ટેનલીએ અદાણી પાવર પર કવરેજ શરૂ કર્યું, જે સંશોધન ગૃહ દ્વારા એક દાયકા કરતાં વધુ સમયમાં આવી પહેલી ભલામણ છે. આ પગલાને એક સંકેત તરીકે વાંચવામાં આવી રહ્યું છે કે ફક્ત રિટેલ રોકાણકારોમાં જ નહીં પરંતુ વૈશ્વિક સંસ્થાકીય હિસ્સેદારોમાં પણ વિશ્વાસ પાછો ફરી રહ્યો છે, જેઓ હિન્ડનબર્ગ-ટ્રિગર કેશ પછી મોટાભાગે બાજુ પર રહ્યા હતા. સેબીએ તેની તપાસ પૂર્ણ કર્યાના એક દિવસ પછી જ આ રેલી આવી, જેમાં કહેવામાં આવ્યું હતું કે ૨૦૨૩ ની શરૂઆતમાં યુએસ સ્થિત શોર્ટ સેલર હિન્ડેનબર્ગ રિસર્ચ દ્વારા ઉઠાવવામાં આવેલા આરોપોને સમર્થન આપવા માટે તેને કોઈ પુરાવા મળ્યા નથી. આ આરોપોએ અદાણી ગ્રુપના શેરોમાં તેમની ટોચ પર લગભગ USD ૧૫૦ બિલિયનનું બજાર મૂલ્ય ભૂંસી નાખ્યું હતું, જેના કારણે શાસન, પારદર્શિતા અને રાજકીય પ્રભાવ પર વૈશ્વિક ચર્ચા શરૂ થઈ હતી. તેથી, ક્લીન ચીટને સમૂહ માટે એક મહત્વપૂર્ણ ક્ષણ અને રોકાણકારો માટે મોટી રાહત તરીકે જોવામાં આવી રહી છે જેઓ નવી પોઝિશન લેતા પહેલા નિયમનકારી સ્પષ્ટતાની રાહ જોઈ રહ્યા હતા. એક્સચેન્જ પર ટોચના ગેઈનર્સ લિસ્ટમાં અદાણી ગ્રુપની કંપનીઓનું વર્ચસ્વ રહ્યું, અને આ કાઉન્ટર્સમાં ટ્રેડિંગ વોલ્યુમ રોકાણકારોની પ્રવૃત્તિમાં વધારો દર્શાવે છે. ઊર્જા સંબંધિત શેરોમાં આ ઉછાળો ખાસ કરીને નોંધપાત્ર હતો.

વારાણસીની મહિલાઓએ મંદિરના ફૂલોને આવકમાં ફેરવ્યાં: ૨૦૦ પરિવારોને સશક્ત બનાવ્યાં

મંદિરોમાંથી એકત્રિત ફૂલોનો અગરબત્તી, ધૂપ, સૌંદર્ય પ્રસાધનો, તુલસી પાઉડરની બનાવટમાં કરાતો ઉપયોગ

કોમલ સિંહે મહિલાઓને આત્મનિર્ભર બનાવવામાં મહત્વપૂર્ણ ભૂમિકા ભજવી

વારાણસી, તા.૨૦

મંદિરો અને અન્ય ધાર્મિક સ્થળોએ ચઢાવવામાં આવતા ફૂલોનો નિકાલ કરવો એ વિવિધ નાગરિક સંસ્થાઓ માટે એક મોટો પડકાર છે. પરંતુ વારાણસીમાં મહિલાઓનું એક જૂથ આ ફૂલોનો ઉપયોગ મોટી સંખ્યામાં લોકોના જીવનને સુધારવા માટે કરી રહ્યું છે. તેઓ આ ફૂલોનો ઉપયોગ અગરબત્તી, ધૂપ, સૌંદર્ય પ્રસાધનો, તુલસીનો પાવડર અને વર્મીકમ્પોસ્ટ બનાવવા માટે કરી રહી છે.આ ઉત્પાદનો જિલ્લાના પિંદ્રા બ્લોકની લગભગ ૨૦૦ મહિલાઓને નોંધપાત્ર આવક પૂરી પાડે છે જે આ ફૂલોને પ્રોસેસ કરીને વિવિધ ઉત્પાદનો બનાવે છે.બનારસની કોમલ સિંહે આ મહિલાઓને આત્મનિર્ભર બનાવવામાં મહત્વપૂર્ણ ભૂમિકા ભજવી છે. તે એક ખાનગી સંસ્થા ચલાવે છે જે આ મહિલાઓ દ્વારા બનાવેલા ઉત્પાદનો માટે બજાર પૂરું પાડે છે એટલું જ નહીં પરંતુ તેમની પાસેથી ફૂલો મેળવવા માટે મંદિરો સાથે ભાગીદારી પણ કરે છે.વિવિધ ઉત્પાદનો બનાવતી મહિલાઓએ ખુલાસો કર્યો કે ફૂલો મંદિરમાંથી લાવવામાં આવે છે અને પછી અલગ કરવામાં આવે છે. આ ફૂલોને તડકામાં સૂકવવામાં આવે છે અને પછી તેને પાવડરમાં પીસીને પૂજા માટે ઉપયોગમાં લેવાતી વિવિધ વસ્તુઓ બનાવવા માટે આધાર તરીકે ઉપયોગ થાય છે.કોમલ એક સિંગલ મધર છે જે જીવનની મુશ્કેલીઓને સમજે છે. મહિલાઓને મદદ કરવાના હેતુથી, તેણીએ આ કાર્યમાં પ્રત્યક્ષ અને પરોક્ષ રીતે ૨૦૦ મહિલાઓને સામેલ કરી છે. તેમણે સમજાવ્યું કે વારાણસીના ૭૦ મંદિરોમાંથી ફૂલો લાવવામાં આવે છે, જેમાં કાલ ભૈરવ મંદિર, ખાટુ શ્યામ મંદિર અને દુર્ગા મંદિરનો સમાવેશ થાય છે. દરરોજ, ૭૦૦ કિલો ફૂલો અને માળા મંગાવવામાં આવે છે. મહિલાઓ આને સાફ કરે છે અને અલગ કરે છે. જે થોડી સારી સ્થિતિમાં હોય છે તેને સૂકવીને અગરબત્તી, ધૂપ, સૌંદર્ય પ્રસાધનો અને વર્મીકમ્પોસ્ટ જેવા ઉત્પાદનો બનાવવામાં આવે છે.

હાઈબ્રિડ મ્યુચ્યુઅલ ફંડ્સમાં મજબૂત રોકાણ વૃદ્ધિ જોવા મળી

નવી દિલ્હી, તા.૨૦

વૈશ્વિક બજારોમાં અનિશ્ચિતતા વધી રહી છે. વેપારની ગતિશીલતા બદલાઈ રહી છે. સલામત-રોકાણની માંગ, મોઘવારીની ચિંતા અને વ્યાજ દરમાં ઘટાડાની અપેક્ષાઓને કારણે સોનાના ભાવ વધી રહ્યા છે. જો કે, કોઈ પણ એક સંપત્તિ વર્ગ વર્ષ-દર-વર્ષ સતત શ્રેષ્ઠ પ્રદર્શન કરી શકતો નથી. તેથી ઈક્વિટી, ડેટ અને કોમોડિટીઝમાં વિવિધતાપૂર્ણ દ્રષ્ટિકોણ પહેલા કરતાં વધુ સુસંગત બન્યો છે. ઓગસ્ટ ૨૦૨૫ માં હાઈબ્રિડ મ્યુચ્યુઅલ ફંડ્સમાં મજબૂત રોકાણ વૃદ્ધિ જોવા મળી. કુલ મેનેજમેન્ટ હેઠળની સંપત્તિ વધીને રૂપિયા ૧૦.૭ લાખ કરોડ થઈ, જે ઓગસ્ટ ૨૦૨૪ ની તુલનામાં ૨૦.૨૨% નો વધારો દર્શાવે છે.

છેલ્લા એક મહિનામાં ૫ લોકોએ અકસ્માતમાં જીવ ગુમાવ્યા

ઝઘડિયા તાલુકાના ગુમાનદેવ પાસે અકસ્માત: ટ્રકની ટક્કરે આધેડનું મોત

ભરૂચ,તા.૨૦

ઝઘડિયા તાલુકામાં ચાલતી રેતી, ખનીજના વહન કરતી ટ્રકો ઓવરલોડ ચાલતી હોવાની અનેકોવખત ફરિયાદ ઉઠતી રહે છે. પ્રજાના ટેક્સના અઢળક રૂપિયાનો વેડફાટ થાય છે. જોકે નિષ્ઠુર બનેલ તંત્ર અને આંખ આડા કાન કરતી નેતાગીરીના પગલે ઝઘડિયા તાલુકાના કેટલાક રોડ રસ્તાઓ બિસ્માર બની ચૂક્યા છે. ઝઘડિયા તાલુકામાં આવેલ ઉદ્યોગોની હરણફાળમાં હજારો સ્થાનિકો જીવના જોખમે રોજગારી અર્થે તૂટેલા, ધૂળિયા રસ્તાઓ પરથી રાત દિવસ પસાર થવા મજબૂર બન્યા છે. ગુમાનદેવ ફાટકથી રાજપારડી સુધીના સ્ટેટ

હાઈવે પર ધૂળના કારણે ઓછી વિઝિબિલિટી થતાં એક ગમખ્વાર અકસ્માતમાં મોપેડ ચાલક આધેડે જીવ ગુમાવ્યો છે. પાછળથી આવેલા હાઈવા ટ્રકે ટક્કર મારતાં મોપેડ ચાલક ટ્રક નીચે આવી ગયો હતો અને સ્થળ પર જ તેનું મૃત્યુ થયું હતું. ઝઘડિયા તાલુકાના રતનપુર ગામના રહેવાસી હૈદર મલેક ગઈકાલે સવારે ગુમાનદેવ નજીકથી પસાર થઈ રહ્યા હતા ત્યારે આ દુર્ઘટના બની હતી. આ અકસ્માતે ફરી એકવાર સ્ટેચ્યુ ઓફ યુનિટીને જોડતા માર્ગની ખરાબ હાલત અને બેફામ ચાલતા ઓવરલોડ ટ્રકની સમસ્યાને ઉજાગર કરી છે. છેલ્લા એક મહિનામાં આ માર્ગ પર પાંચ લોકોએ જીવ ગુમાવ્યો છે. સ્થાનિકોના જણાવ્યા મુજબ, રસ્તા પર સતત ઉડતી ધૂળને કારણે વાહનચાલકોને મુશ્કેલી પડી રહી છે, છતાં તંત્ર દ્વારા પાણીનો છંટકાવ કરવામાં આવતો નથી કે તૂટેલા રોડ રસ્તાઓને રિપેર કરવાના આવતા નથી. ત્યારે કુંભકર્ણની નિંદ્રામાં ઉડતા લોકોના કારણે આ રોડ રસ્તાઓ પર પસાર થતા કેટલા લોકોનો હજુ ભોગ લેવાશે તે જોવું રહ્યું.

જાહેર ચેતવણી

આથી અમો ચૌહાણ ખુમાનસિંહ ભગવાનસિંહ, રહે-૧૯, હરિઓમ નગર સોસાયટી, આત્મજ્યોતિ આશ્રમ રોડ, સુભાનપુરા, વડોદરા - ૩૯૦૦૨૩. ના આ જાહેર ચેતવણી આપી જણાવીએ છીએ કે ઉપરના ફોટોવાળો અમારો પુત્ર રાહુલ ખુમાનસિંહ ચૌહાણ, રહે-૧૯, હરિઓમનગર સોસાયટી, આત્મજ્યોતિ આશ્રમ રોડ, સુભાનપુરા, વડોદરા-૩૯૦૦૨૩ ના જે હાલ અમારા સાથે રહેતા નથી અને અમારા કહ્યામાં રહ્યો નથી. તેથી અમોએ અમારી સ્થાવર તથા જંગમ મિલકતમાંથી અમારા પુત્રને બેદખલ કરીએ છીએ. હવેથી મારી માલીકીની સ્થાવર કે જંગમ મિલકતમાં મારા પુત્રનો કોઈપણ જાતનો લાગ-ભાગ, હક્ક, હિસ્સો, હિત, સંબંધ રહેતો નથી. તેથી જાહેર જનતાને જણાવવાનું કે મારા પુત્ર રાહુલ ખુમાનસિંહ ચૌહાણ સાથે કોઈપણ પ્રકારની નાણાંકીય લેવડ-દેવડ કરશો કે કરેલ હશે તો તેની કોઈપણ પ્રકારની અમારી કે અમારા કુટુંબ કે પરીવારની જવાબદારી રહેશે નહીં. જેની જાહેર જનતાએ નોંધ લેવી. અસીલની સુચના અને ફરમાશથી

મયંક આર. પંડ્યા
એડવોકેટ એન્ડ નોટરી
M : +9737649837

નામ બદલેલ છે

મારું જૂનું નામ: મેમણ સલીમભાઈ સફીમોહંમદ હતું જે બદલીને, નવું નામ: **મેમણ સલીમભાઈ સફીમહંમદ** રાખેલ છે,

સરનામું: 707, તણખલા ચાર રસ્તા મુકામ પોસ્ટ નસવાડી જિલ્લો છોટાઉદેપુર

Change Of Name

Old name :- Yasmin Firozbhai Ganiwala
New name :- YasminBen Firozbhai Ganiwala
Adress:- 298, Saiyyadpura , Nagarwada, Opp. Nagarwada School No-10, Nagarwada , Vadodara, Gujarat. 390001

શેર સર્ટીફીકેટ ખોવાયેલ છે

શેર સર્ટિફીકેટ અને ફાળવણી પત્ર ખોવાઈ ગયા છે. દુકાન નં. જી-૨૨, દ્વારકેશ કોમ્પ્લેક્ષ, વેલકમ હોટલ પાસે, આર.સી. દત્ત રોડ, અલકાપુરી, વડોદરા ખાતે આવેલી છે. તેનો શેર સર્ટિફીકેટ નં. ૧૯ છે. શેર નંગ-૧૦૦, નિર્મળસિંહ દેવીસિંહ પુરોહિત, સજ્જનસિંહ દેવીસિંહ પુરોહિત, સતિષસિંહ દેવીસિંહ પુરોહિત, મુળ શેર સર્ટિફીકેટ અને ફાળવણી પત્ર ખોવાઈ ગયા છે તેથી અમે સોસાયટી દ્વારકેશ એસોસિએશન, અલકાપુરી (વડોદરા) પાસેથી ડુપ્લીકેટ શેર સર્ટિફીકેટની માંગણી કરી છે.

MADHYA GUJARAT VIJ COMPANY LIMITED
MGVCL
Corporate office: 5th Floor, Sardar Patel Vidyut Bhavan, Race Course, Vadodara-390007.

GeM Bid No: GEM/2025/B/6546233 & GEM/2025/B/6675519
MGVCL Web site: www.mgvcl.com Dept-GoG: http://guj-epd.gov.in
Online tenders are invited from the Indian Manufacturers only for Purchase of(1). **XLPE Insulated 1C LT Aerial Bunched (AB) Cable of size: 1Cx35 mm²+35 mm²(2). 3.5C LT PVC Cable of Sizes: 25mm2, 50mm2, 70mm2, 150mm2** as per technical specification, terms & Conditions of MGVCL Tender for annual requirement under RDSS scheme for Department work. Bid documents available on **GeM Portal** web-site:https://gem.gov.in (for online submission, view and down load) and GUVNL / MGVCL websites www.gseb.com & www.mgvcl.com (for view and download only). Interested vendors may surf the above web sites & GeM portal.
***Note:* Be in touch with our websites till opening of tender.**
Additional Chief Engineer (Proc)

ફોર્મ G
ટેન્સાઇલ સ્ટીલ લિમિટેડ માટે
રસ વ્યક્ત કરવા માટે આમંત્રણ
વડોદરા ગુજરાતમાં સ્ટીલ અને સંબંધિત ઉત્પાદનોમાં સંચાલન
(ભારતના ઈન્સોલવન્સી એન્ડ બેંકરપ્સી બોર્ડ (કોર્પોરેટ વ્યક્તિઓ માટે નાદારી નિરાકરણ પ્રક્રિયા) નિયમનો, ૨૦૧૬ ના નિયમન ૩૬A ના પેટા-નિયમન (૧) હેઠળ)

સંબંધિત વિગતો

૧.	કોર્પોરેટ દેવાદારનું નામ, PAN અને CIN/LLP નંબર સાથે.	**ટેન્સાઇલ સ્ટીલ લિમિટેડ** CIN: U99999GJ1960PLC001006 પાન: AAACT6735C
૨.	નોંધણી થયેલ ઓફિસનું સરનામું	હીરાબાગ, વિશ્વામિત્રી રોડ, બરોડા, ગુજરાત ૩૯૦૦૦૯
૩.	વેબસાઈટનુ URL	https://witworthipe.com/
૪.	મોટાભાગની સ્થાવર મિલકતો જ્યાં આવેલી છે તે સ્થળની વિગતો	ટેન્સાઈલ સ્ટીલ લિમિટેડના નામે, મોજે, માંજલપુર, જિલ્લા વડોદરા ખાતે આવેલી ફેક્ટરીની જમીન અને મકાન.
૫.	મુખ્ય ઉત્પાદનો/સેવાઓની સ્થાપિત ક્ષમતા	હાલમાં, કોઈ વ્યવસાય નથી
૬.	ગયા નાણાકીય વર્ષમાં વેચાયેલા મુખ્ય